FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
METROPOLITAN INFRAHOUSING PRIVATE LIMITED.

RELEVANT PARTICULARS		
1	Name of Corporate Debtor (CD)	**METROPOLITAN INFRAHOUSING PRIVATE LIMITED**
2	Date of incorporation of corporate debtor	25/05/2006
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies – Mumbai
4	Corporate Identity No. of corporate debtor	U45201MH2006PTC162441
5	Address of the registered office and principal office (if any) of corporate debtor	**Regd Address:** Floor 3rd, Plot No - 3/8, Hamilton House J.N. Heredia Marg, Ballard Estate, Mumba, 400038, Mumbai City, Mumbai, Maharashtra, India, 400038
6	Insolvency commencement date in respect of Corporate Debtor	20/11/2025 (The Order received by IRP on 24/11/2025)
7	Estimated date of closure of insolvency resolution process	19/05/2026 (Being 180 days from 20/11/2025)
8	Name and Registration Number of the insolvency professional acting as interim resolution professional	**Name:** Mr. Balajee Sumant Chemote **Registration No.** IBBI/IPA-002/IP-N01297/2024-2025/14464
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Regd Add:** HN 20 B, Sector 3, Row House, National Games Housing Complex, Khelgaon, Hotwar, Ranchi, Jharkhand, 835217 Email id: **ipbalajee2024@gmail.com**
10	Address and e-mail to be used for correspondence with the interim resolution professional	**C/o Solvenza Advisory LLP** Add: Plot No. 45,51, Office No. 1, Garni Terra, Sector-6, Sanpada, Thane, Maharashtra India 400705 Email: **cirp.metropolitan@gmail.com**
11	Last date for submission of claims	08/12/2025 (Being 14 days from 24/11/2025)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	**https://www.ibbi.gov.in/home/downloads** NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **METROPOLITAN INFRAHOUSING PRIVATE LIMITED on 20/11/2025 (The Order received by IRP on 24/11/2025).**

The creditors of **METROPOLITAN INFRAHOUSING PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **08/12/2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mr. Balajee Sumant Chemote

Date: 28.11.2025 **Registration No.: IBBI/IPA-002/IP-N01297/2024-2025/14464**

Place: Mumbai **Interim Resolution Professional in the matter of**

M/s. METROPOLITAN INFRAHOUSING PRIVATE LIMITED

Bilcare Research
Bilcare Limited

Address : 301, Kamal Kunj, 8 Shivaji Housing Society, Pune - 411016
Ph. No.: + 91 20 6600 7559 / 8484883639 **Email :** fd@bilcare.com

Notice

In continuation to the various communications and earlier public notice published on 14th November 2025, final notice is hereby given to the Public Fixed Deposit holders of Bilcare Limited who have not yet sent their Fixed Deposit Receipts to the Company. Kindly send the Fixed Deposit Receipts for payment, duly discharged by all the holders by affixing the revenue stamp and the signature(s) of Holders including Joint Holders, they are on the reverse side at the above address along with:
1) A self-attested copy of PAN card, and
2) Bank Account details (cancelled cheque or copy of first page of pass book)

Kindly note that if the Fixed Deposit Receipt is not received by 28th February 2026, the Company will commence the process for transferring the unclaimed amounts to Investor Education & Protection Fund of the Government of India.

For Bilcare Limited
Sagar R. Baheti
Company Secretary

Place : Pune
Date : November 27, 2025

PUBLIC NOTICE

Notice is hereby given that the following member of the National Commodity and Derivatives Exchange Ltd. (NCDEX) / National Commodity Clearing Ltd. (NCCL) have requested for the surrender of their membership rights of the NCDEX/NCCL.

Sr. No.	TMID	SEBI Registration No.	Name of Member	Date of Surrender Application	Member's Correspondence Address	Claim Period from the Date of Notification
1	527	INZ000000431	Sp Corntrade Private Limited	03-Mar-25	Rustom Building, 4th Floor, Veer Nariman Road, Fort, Mumbai -400001	1 Month

General public is requested to take note of the surrender of the above member(s) and not to trade/clear with the said member(s) in future.

The registered constituent (s) of the aforesaid member(s) who have undertaken any trades/clearing through these member(s) are hereby advised to lodge the claims, if any against the said member(s) within the above-mentioned claim period from the date of this notification, failing which, it shall be presumed that there is no claim against the aforesaid member(s) and that all claims against the member(s) shall be deemed to be waived off. Adjudication of the claim shall be at the sole discretion of the Exchange and/or upon the regulatory directives, if any.

The constituent(s) may write with all the relevant papers to Ms. Smita Chaudhary, Senior Vice President, Investor Services, Centre (ISC) department, National Commodity & Derivatives Exchange Ltd, Acme Corporate Park, LBS Marg, Kanjurmarg (W), Mumbai 400 078 or email at isc@ncdex.com

Location: Mumbai
Date: 28.11.2025

NCDEX

PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF METROPOLITAN INFRAHOUSING PRIVATE LIMITED.

	RELEVANT PARTICULARS	
1	Name of Corporate Debtor (CD)	METROPOLITAN INFRAHOUSING PRIVATE LIMITED
2	Date of incorporation of corporate debtor	25/05/2006
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies – Mumbai
4	Corporate Identity No. of corporate debtor	U45201MH2006PTC162441
5	Address of the registered office and principal office (if any) of corporate debtor	**Regd Address:** Floor 3rd, Plot No – 3/8 Hamilton House J.N. Heredia Marg, Ballard Estate, Mumbai, 400038, Mumbai City, Mumbai, Maharashtra, India, 400038
6	Insolvency commencement date in respect of Corporate Debtor	20/11/2025 (The Order received by IRP on 24/11/2025)
7	Estimated date of closure of insolvency resolution process	19/05/2026 (Being 180 days from 20/11/2025)
8	Name and Registration Number of the insolvency professional acting as interim resolution professional	**Name:** Mr. Balajee Sumant Chemote **Registration No.** IBBI/IPA-002/IP-N01297/2024-2025/14464
9	Address and e-mail of the interim Resolution Professional, as registered with the Board	**Regd Add:** HN 26 B, Sector 3, Row House, National Games Housing Complex, Khelgaon Hotwar, Ranchi, Jharkhand, 835217 **Email id: cpbalajee20243@gmail.com**
10	Address and e-mail to be used for correspondence with the interim resolution professional	**C/o Solvenza Advisory LLP** Add: Plot No. 45,51, Office No. 1, Gami Tena Sector-6, Sanpada, Thane, Maharashtra India 400705 Email: **cirp.metropolitan@gmail.com**
11	Last date for submission of claims	08/12/2025 (Being 14 days from 24/11/2025)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	**https://www.ibbi.gov.in/home/downloads** NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **METROPOLITAN INFRAHOUSING PRIVATE LIMITED on 20/11/2025 (The Order received by IRP on 24/11/2025).**

The creditors of **METROPOLITAN INFRAHOUSING PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **08/12/2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Balajee Sumant Chemote
Registration No.: IBBI/IPA-002/IP-N01297/2024-2025/14464
Interim Resolution Professional in the matter of
M/s. METROPOLITAN INFRAHOUSING PRIVATE LIMITED

Date: 28.11.2025
Place: Mumbai

TRANSCHEM LIMITED
(CIN: L66120MH1976PLC019327)
Regd. Office: 111, Maker Chambers IV, 11th Floor, Nariman Point, Mumbai, 400021
Tel.: 022 4334 7000 Telefax : 022 4334 7002
E-mail : secretary@transchem.net Website: www.transchem.net

NOTICE OF THE SECOND EXTRA-ORDINARY GENERAL MEETING FOR THE FINANCIAL YEAR 2025-26 AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given that the 2nd Extra-Ordinary General Meeting (**"EGM"**) of Transchem Limited (**"the Company"**) for the financial year 2025-26 is scheduled to be held on **Saturday, December 20, 2025 at 11:00 a.m. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means (**"OAVM"**) only, to transact the businesses as set out in the Notice of the EGM. Pursuant to the Ministry of Corporate Affairs (**"MCA"**) General Circular No. 03/2025 dated September 22, 2025 read with earlier circulars issued by the MCA in this regard and Securities and Exchange Board of India (**"SEBI"**) Circular no. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 3, 2024, the Company has sent the Notice of EGM, through electronic mode only, to those members whose e-mail addresses are registered with the Company/Depositories/Registrar and Share Transfer Agent (**"RTA"**) as on Friday, November 21, 2025.

The Notice of EGM along with Explanatory Statement and other documents are also available on the website of the Company at **www.transchem.net** and can also be accessed from at relevant section of the website of the Stock Exchange i.e. BSE Limited (**"BSE"**) viz. **www.bseindia.com**. The EGM Notice is also available on the website of National Securities Depository Limited (**"NSDL"**) at **www.evoting.nsdl.com**

Members are further informed as follows:

NSDL is appointed to provide a platform for convening the meeting through VC to handle and supervise the entire process of holding the meeting through VC, e-voting, and processing of data relating to the meeting and voting, etc. Further, members can join and participate in the EGM through VC/OAVM facility only. The instructions for joining and manner of participation in the EGM are provided in the Notice.

1. The Company is providing the facility of remote e-Voting to the Members and e-Voting at EGM, to exercise their rights to vote on the resolutions proposed to be passed at the EGM.
2. The Company has fixed Saturday, December 13, 2025 as the Cut-off date for determining the members eligible to vote on all resolutions set out in the EGM Notice.
3. The Remote e-Voting period commences on Wednesday, December 17, 2025 at 09:00 a.m. (IST) and will conclude on Friday, December 19, 2025 at 05:00 p.m. (IST). The Remote e-Voting will not be permitted beyond 05:00 p.m. (IST) on Friday, December 19, 2025.
4. Members holding shares in physical mode and who have not updated their e-mail address with the Company are requested to update their e-mail addresses by submitting Form ISR-1 (available on the website of the Company **www.transchem.net**) duly filed and signed along with requisite supporting documents to the Company's RTA.
5. Members holding shares in dematerialised mode are requested to register/update their e-mail address with the relevant Depository Participants.
6. The instructions for joining the EGM and the manner of participation in the remote electronic voting or casting vote through the e-Voting system during the EGM are provided in the Notice of the EGM.
7. The manner of voting remotely or during the EGM for Members holding shares in dematerialized mode, physical mode and for Members who have not registered their email addresses has been provided in the Notice convening the EGM. Instructions for attending the EGM through VC / OAVM are also provided in the Notice of the EGM.
8. Members who have cast their vote through remote e-voting can participate in the EGM but shall not be entitled to cast their vote again.
9. In case of any queries, Members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call at 022-4886 7000 or send a request to Mr. Sagar S. Gudhate (Senior Manager) at **evoting@nsdl.com**.

Members are requested to carefully read the Notice of the EGM and in particular, instructions for joining the EGM, manner of casting vote through remote e-Voting or Voting at the EGM.

By Order of the Board of Directors
For Transchem Limited
Sd/-
Neeraja Karandikar
Company Secretary

Place: Mumbai
Date: November 21, 2025

NMDC STEEL LIMITED
(A Government of India Enterprises)
Post-Nagarnar (Bastar), Chhattisgarh-494001
CIN:L27310CT2015GOI001618

GLOBAL TENDER NOTICE
Tender No: NSL/5P-4857/CALCINED LIME/GTE
MSTC Tender No: NSL/Nagarnar/Materials/13/25-26/ET/34 **Date: 28/11/2025**

Description of Material	Qty (MT)	Display of Tender Document Period	Last Date & Time for Submission of offer	Earnest Money Deposit
CALCINED LIME	147900	28.11.2025 To 26.12.2025	26.12.2025 by 03:00 PM (IST)	Rs.50,00,000/- or 60,000 US Dollars

Complete Tender document is available in website **www.nmdc.co.in** & **http://eprocure.gov.in** and https://www.mstcecommerce.com/eprod/. Any corrigendum to the above tender will be uploaded only on our website **www.nmdc.co.in** & MSTC Portal. Prospective bidders should visit NMDC Limited website & MSTC Portal from time to time to take note of corrigendum, if any. For further details logon to Tender Section of our website: **www.nmdc.co.in**

Chief General Materials (MM & Cont.)

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

CORRIGENDUM TO NOTICE INVITING TENDER (NIT)
Corrigendum-2 to the NIT dated 30th July 2025

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in **Transmission division, Mumbai.** Vide this Corrigendum-2, Pre-Qualification Requirement (PQR) and Specifications stands revised for tender no.: CC26NP016.

- **CC26NP016:** Supply, Installation, Testing and Commissioning of 2x125MVA, 220/33kV, YNzn11, **Synthetic Ester Oil (SEO)** filled Power transformers at Worli RSS at Mumbai.

Detailed changes are outlined in the updated Notice Inviting Tender (NIT), available in the Tenders section on website **https://www.tatapower.com**. Interested bidders to submit Tender Fee and Authorization Letter up to **1500 hrs of 05th December 2025** for above tender.

Also, all future corrigendum's (if any), to the above tender will be informed on Tender section on website. **https://www.tatapower.com** only.

AARTI INDUSTRIES LIMITED
CIN: L24110GJ1984PLC007301
Reg. Off.: Plot No 801/23 GIDC Estate, Phase III, Vapi Gj 396195 IN
Contact Nos. +91 74860 36572; +91 74860 41011
E-mail ID: investorrelations@aarti-industries.com
Website: www.aarti-industries.com

NOTICE
Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (**"the Rules"**), as amended, the Interim Dividend declared for the financial year 2018-19, which remained unclaimed for a period of seven years will be credited to the IEPF on April 11, 2026. The corresponding Shares on which Dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the Rules, Individual notices are being sent to all the concerned shareholders whose shares are liable to be transferred to IEPF as per the aforesaid Rules, the full details of such shareholders is made available on the Company's Website at www.aarti-industries.com

In this connection, please note the following:

1) **In case, you hold shares in physical form:** Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you will stand automatically cancelled.
2) **In case, you hold shares in electronic form:** Your demat account will be debited for the shares liable for transfer to the IEPF.

In the event valid claim is not received on or before **March 31, 2026**, the Company will proceed to transfer the liable dividend and corresponding Equity shares in favor of IEPF authority without any further notice. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed Form IEPF-5 online after obtaining Entitlement letter from the Company.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agent at **MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited)**, Unit: Aarti Industries Limited, C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai-400 083. **Tel:** 022-49186000. **Email:** iepf.shares@in.mpms.mufg.com

For Aarti Industries Limited
Sd/-
Raj Sarraf
Company Secretary
ICSI M. No. A15526

Mumbai / November 27, 2025

रानी लक्ष्मी बाई केंद्रीय कृषि विश्वविद्यालय, झाँसी
Rani Lakshmi Bai Central Agricultural University, Jhansi
ग्वालियर रोड, झाँसी–284003 (उत्तर प्रदेश)
Gwalior Road, Jhansi -284003 (U.P.)

Advertisement No: RLBCAU/8/2025 Dated: 27.11.2025

स्नातक, स्नातकोत्तर और पीएचडी में प्रवेश के लिए आवेदन / Application for UG /PG and Ph. D. Admission

रानी लक्ष्मी बाई केंद्रीय कृषि विश्वविद्यालय के विभिन्न स्नातक, स्नातकोत्तर और पीएचडी पाठ्यक्रमों में प्रवेश के लिए संबंधित श्रेणियों के तहत रिक्त सीटों के लिए प्रवेश लेने के इच्छुक पात्र एवं वैध आईसीएआर रैंक कार्ड धारक उम्मीदवारों से प्रवेश सैशनिक सत्र 2025–26 के लिए) आवेदन आमंत्रित किए जाते हैं, अधिक जानकारी के लिए कृपया विश्वविद्यालय की वेबसाइट **www.rlbcau.ac.in** देखें।

पंजीकरण 28.11.2025, सुबह 10.00 बजे से 30.11.2025 सायं 05.00 बजे तक होगा। प्रवेशित छात्रों को कोई एनटीएस / विश्वविद्यालय फेलोशिप प्रदान नहीं की जाएगी।

Applications are invited from eligible and valid ICAR rank card holder candidates desirous of taking admission on vacant seats under the respective categories for admission to various UG/PG and PhD courses of Rani Lakshmi Bai Central Agricultural University (Admission Academic Session 2025-26). Kindly see the university's website **www.rlbcau.ac.in** for more information.

Registration will start from 28.11.2025, 10.00 A.M. to 30.11.2025 till 05.00 P.M., no NTS / University Fellowship will be awarded to the admitted students.

कुलसचिव / Registrar

INDIA GLYCOLS LIMITED
CIN: L24111UR1983PLC008097
Regd.Off:- A-1, Industrial Area, Bazpur Road, Kashipur - 244713, Distt. Udham Singh Nagar, Uttarakhand.
Phone: +91 5947 259000/259500, **Fax:** +91 5947 275215/258535
E-mail: compliance.officer@indiaglycols.com; **Website:** www.indiaglycols.com

NOTICE TO SHAREHOLDERS
(SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES)

In furtherance to our previous Newspaper Notices published on 25th July, 2025 and 20th September, 2025, we would like to restate that SEBI vide its Circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July, 2025 has decided to open a special window only for re-lodgement of those transfer deeds, which were lodged prior to 1st April, 2019 and rejected/returned/not attended due to deficiency in the documents/process/ or otherwise and could not be re-lodged upto 31st March, 2021. The special window is opened for a period of six months from 7th July, 2025 to 6th January, 2026.

During this special window period, re-lodgement of legally valid and complete documents for transfer of physical shares (including those requests that are pending with the company/ RTA as on date) will be considered and the shares that are re-lodged for transfer shall be issued only in demat mode after following due process prescribed by SEBI.

Eligible physical Shareholders may submit their transfer requests alongwith requisite documents within the stipulated period to the Company's Registrar and Share Transfer Agent, M/s MCS Share Transfer Agent Limited ("RTA"), 179-180, DSIDC Shed, 3rd Floor, Okhla Industrial Area, Phase-I, New Delhi 110020, email to admin@mcsregistrars.com or the Company Secretary at Plot No. 2-B, Sector-126, Noida-201304, Distt. Gautam Budh Nagar, Uttar Pradesh, email to compliance.officer@indiaglycols.com for further assistance.

For India Glycols Limited
Sd/-
Ankur Jain
Head (Legal) & Company Secretary

Place : Noida, U.P.
Date : 27.11.2025

Baroda BNP PARIBAS MUTUAL FUND

Investment Manager: Baroda BNP Paribas Asset Management India Private Limited (AMC)
Corporate Identity Number (CIN): U65991MH2003PTC142972

Registered Office: 201(A) 2nd Floor, A wing, Crescenza, C-38 & 39, G Block, Bandra-Kurla Complex, Mumbai, Maharashtra, India - 400 051. **Website:** www.barodabnpparibasmf.in - **Toll Free:** 1800 267 0189

NOTICE NO. 84/2025

Notice on Fake Facebook account pertaining to Baroda BNP Paribas Mutual Fund

It has come to the notice of Baroda BNP Paribas Asset Management India Private Limited (AMC), the Investment Manager for the schemes of Baroda BNP Paribas Mutual Fund (Fund), that a fake account was created on Facebook impersonating the Fund. The said account, operating as given in the link https://www.facebook.com/share/1ACVm7UHeL/, is not associated with the AMC, Fund, or any of their employees.

This account is unauthorized and appears to be created to misrepresent the AMC or the Fund. We hereby clarify that the Fund, AMC, or any of its employees have not created, endorsed, or authorized the said account or any communication or investment related content disseminated through it.

We caution the public and investors not to rely on any information, messages, or investment advice emanating from any handles falsely claiming association with the Fund or AMC.

The AMC, Fund, or their employees shall not be responsible or liable for any loss or damage incurred by any person acting on such unauthorised communication.

The Official handles of the Fund are as follows:

1. Facebook- https://www.facebook.com/barodabnpparibasmf
2. X- https://x.com/barodabnppmf
3. Instagram- https://www.instagram.com/barodabnpparibasmf/
4. YouTube- https://www.youtube.com/barodabnpparibasmf
5. Linkedin- https://www.linkedin.com/company/barodabnpparibasmf
6. Threads- https://www.threads.com/@barodabnpparibasmf

Investors are requested to visit our official website at www.barodabnpparibasmf.in or our verified social media handles listed above.

For Baroda BNP Paribas Asset Management India Private Limited
(Investment Manager to Baroda BNP Paribas Mutual Fund)

Sd/-
Authorised Signatory

Date : November 26, 2025
Place: Mumbai

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

TATA POWER
The Tata Power Company Limited
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road, Andheri East, Mumbai-400059, Maharashtra, India
(Board Line: 022-67173947)

NOTICE FOR INVITING BIDS

Tender ref no: Tender / Trombay/ Coal/ 06/ 25-26

The Tata Power Company Limited, a company organized and existing under the laws of India, whose registered office at Bombay House, 24, Homi Mody Street, Mumbai 400001, India intends to source low calorific value with low Sulphur and low ash Imported Thermal coal for its 750 MW coal based Thermal Power Plant at Trombay, Mumbai, Maharashtra.

Bids are invited from reputed Coal suppliers for supply of **4.84 lacs Metric Ton (+/-10%) Indonesia origin coal, with typical coal specification - Gross Calorific Value of 5000 Kcal/Kg (GAR), 0.30% Sulphur (Air dried basis) and 4.0% Ash (Air dried basis) from the delivery period within March 2026 to June 2026.** The interested bidders are requested to visit the website **https://www.tatapower.com/tender/tenders-listing** for further details. Eligible Bidders willing to participate may submit their expression of interest latest by **17:00 Hrs. (IST) 2nd December 2025.** Future corrigendum's (if any), to the above tenders will be published on Tender section on our website- **https://www.tatapower.com/tender/tenders-listing** only.

ICICI PRUDENTIAL MUTUAL FUND
ICICI Prudential Asset Management Company Limited
Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ICICI Prudential Mutual Fund Tower, Vakola, Santacruz East, Mumbai – 400 055; Tel: +91 22 6647 0200/2652 5000 Fax: +91 22 6666 6582/83,
Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Balanced Advantage Fund and ICICI Prudential Equity & Debt Fund (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on December 2, 2025*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each)$#	NAV as on November 26, 2025 (₹ Per unit)
ICICI Prudential Balanced Advantage fund		
Monthly IDCW	0.07	22.95
Direct Plan – Monthly IDCW	0.07	27.49
ICICI Prudential Equity & Debt Fund		
Monthly IDCW	0.16	45. 31
Direct Plan – Monthly IDCW	0.16	72.96

$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any.

* or the immediately following Business Day, if that day is a Non – Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited
Sd/-
Authorised Signatory

Place: Mumbai
Date : November 27, 2025

No. 012/11/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.icicipruamc.com or visit AMFI's website https://www.amfiindia.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

GANESH INFRAWORLD LIMITED
CIN: L46620WB2024PLC268366
Regd. Office : Godrej Genesis, Unit No. 906, 9th Floor, Street No. 18, Block - EP & GP, Sector - V, Salt Lake, North 24 Parganas, Kolkata - 700091
Telephone : (033) - 4604 1066, E-mail : cs@ganeshinfra.com,
Website : www.ganeshinfra.com

CORRIGENDUM TO THE NOTICE OF EXTRA ORDINARY GENERAL MEETING OF THE MEMBERS OF GANESH INFRAWORLD LIMITED TO BE HELD ON WEDNESDAY, DECEMBER 10, 2025

We draw the attention of all the Members of Ganesh Infraworld Limited ("the Company") to the Notice dated November 17, 2025 for convening the Extra Ordinary General Meeting of the Company ("EGM") scheduled on Wednesday, December 10, 2025 at 4.00 p.m. through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM"). The EGM Notice has already been dispatched/ emailed to all the members of the Company on November 18, 2025 in due compliance with the provisions of the Companies Act, 2013 read with relevant rules thereunder. Members are aware that the Company is offering remote e-voting facility to its shareholders on all the resolutions proposed to be transacted at the EGM. However, to enable the Shareholders to exercise their voting rights through remote e-voting facility or at the EGM through VC/ OAVM on an informed basis, the Company deems it appropriate to bring the latest factual position, as mentioned below to the notice of the Members of the Company through this corrigendum to the EGM Notice ("Corrigendum").

Subsequent to the issuance of the EGM Notice, the Company found errors / missing information under Item no. 1 and Item No. 2 of the Explanatory Statement pursuant to Section 102 of the Companies Act, 2013 related to Issuance of Equity Shares and Convertible Warrants convertible into Equity Shares on Preferential Allotment Basis contained in the EGM Notice. Accordingly, this corrigendum is being issued to the members of the Company. This corrigendum shall form an integral part of and should be read in conjunction with the Notice of EGM dated November 17, 2025.

The modifications are given below:

1. The timeline in the table under the head *"Objects of the Preferential Issue"* on Page 6 and Page 12 of the EGM Notice shall read as January 2026 to June 2026 instead of March 2026.
2. The amount to be utilised for working capital shall read as Rs.87,44,02,400 in the table on page 6 and Rs.17,57,75,200 on page 12 of the Notice. The revised table shall read as under:

On page 6

"The Company shall utilize the net proceeds from the Preferential Issue (i.e. total proceeds after adjustment of expenses related to the Preferential Issue, if any) ("Net Proceeds") towards:

Sl. No.	Particulars	Total Estimated Amount to be Utilized (Amount in INR)*	Tentative Timeline for Utilization of Issue Proceeds
1	Towards Working Capital Requirements	87,44,02,400	January 2026 to June 2026

**Contingent upon full subscription of offer within the stipulated time. Amount to be utilised in full or in proportion to the receipt of the issue.*

On Page 12

The Company shall utilize the net proceeds from the Preferential Issue (i.e. total proceeds after adjustment of expenses related to the Preferential Issue, if any) ("Net Proceeds") towards:

Sl. No.	Particulars	Total Estimated Amount to be Utilized (Amount in INR)*	Tentative Timeline for Utilization of Issue Proceeds
1	Towards Working Capital Requirements	17,57,75,200	January 2026 to June 2026

**Contingent upon full subscription of offer within the stipulated time. Amount to be utilised in full or in proportion to the receipt of the issue*

3. Point 8 on Page No: 14 of the EGM notice shall read as Rs.17.57 crores instead of Rs.13 crores.

On and from the date hereof, the EGM Notice dated November 17, 2025 shall always be read in conjunction with this Corrigendum which is also being uploaded on the website of the Company at www.ganeshinfra.com, on the website of MUFG Intime India Private Limited at www.in.mpms.mufg.com and on the website of the Stock Exchanges where the shares of the Company are listed (www.nseindia.com). All other contents of the EGM Notice, save and except as amended / clarified by this Corrigendum, shall remain unchanged.

By Order of the Board of Directors
For Ganesh Infraworld Limited
Sd/-
Company Secretary and Compliance Officer

Date : November 27, 2025
Place : Kolkata

Bilcare Research

Bilcare Limited

Address : 301, Kamal Kunj, 8 Shivaji Housing Society, Pune - 411016
Ph. No.: + 91 20 6600 7559 / 8484883639 **Email** : fd@bilcare.com

Notice

In continuation to the various communications and earlier public notice published on 14th November 2025, final notice is hereby given to the Public Fixed Deposit holders of Bilcare Limited who have not yet sent their Fixed Deposit Receipts to the Company. Kindly send the Fixed Deposit Receipts for payment, duly discharged by all the holders by affixing the revenue stamp and the signature(s) of Holders including Joint Holders, if any on the reverse side at the above address along with:
1) A self-attested copy of PAN card; and
2) Bank Account details (cancelled cheque or copy of first page of pass book)

Kindly note that if the Fixed Deposit Receipt is not received by 28th February 2026, the Company will commence the process for transferring the unclaimed amounts to Investor Education & Protection Fund of the Government of India.

For Bilcare Limited
Sagar R. Baheti
Company Secretary

Place : Pune
Date : November 27, 2025

PUBLIC NOTICE

Notice is hereby given that the following member of the National Commodity and Derivatives Exchange Ltd. (NCDEX) / National Commodity Clearing Ltd. (NCCL) have requested for the surrender of their membership rights of the NCDEX/NCCL.

Sr. No.	TMID	SEBI Registration No.	Name of Member	Date of Surrender Application	Member's Correspondence Address	Claim Period from the Date of Notification
1	[illegible]	[illegible]	Sp Commodities Private Limited	03-Mar-25	Rustam Building, 4th Floor, Veer Nariman Road, Fort, Mumbai - 400001	1 Month

General public is requested to take note of the surrender of the above member(s) and not to trade/deal with the said member(s) in future.

The registered constituent (s) of the aforesaid member(s) who have undertaken any trades/clearing through these member(s) are hereby advised to lodge the claims, if any against the said member(s) within the abovementioned claim period from the date of this notification, failing which, it shall be presumed that there is no claim against the aforesaid member(s) and that all claims against the member(s) shall be deemed to be waived off. Adjudication of the claim shall be at the sole discretion of the Exchange and/or upon the regulatory directives, if any.

The constituent(s) may write with all the relevant papers to Ms. Smita Chaudhary, Senior Vice President, Investor Services Centre (ISC) department, National Commodity & Derivatives Exchange Ltd, Ackruti Corporate Park, LBS Marg, Kanjurmarg (W), Mumbai 400 078 or email at [illegible]@ncdex.com

Location: Mumbai
Date: 28.11.2025

NCDEX

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF METROPOLITAN INFRAHOUSING PRIVATE LIMITED.

RELEVANT PARTICULARS		
1	Name of Corporate Debtor (CD)	METROPOLITAN INFRAHOUSING PRIVATE LIMITED
2	Date of incorporation of corporate debtor	25/05/2006
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies – Mumbai
4	Corporate Identity No. of corporate debtor	U45201MH2006PTC162441
5	Address of the registered office and principal office (if any) of corporate debtor	**Regd Address:** Floor 3rd, Plot No - 3/8, Hamilton House J.N. Heredia Marg, Ballard Estate, Mumba, 400038, Mumbai City, Mumbai, Maharashtra, India, 400038
6	Insolvency commencement date in respect of Corporate Debtor	20/11/2025 (The Order received by IRP on 24/11/2025)
7	Estimated date of closure of insolvency resolution process	19/05/2026 (Being 180 days from 20/11/2025)
8	Name and Registration Number of the insolvency professional acting as interim resolution professional	**Name:** Mr. Balajee Sumant Chemote **Registration No.** IBBI/IPA-002/IP-N01297/2024-2025/14464
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Regd Add:** HN 20 B, Sector 3, Row House, National Games Housing Complex, Khelgaon, Hotwar, Ranchi, Jharkhand, 835217 Email id: **ipbalajee2024@gmail.com**
10	Address and e-mail to be used for correspondence with the interim resolution professional	**C/o Solvenza Advisory LLP** Add: Plot No. 45,51, Office No. 1, Gami Terra, Sector-6, Sanpada, Thane, Maharashtra India 400705 Email: **cirp.metropolitan@gmail.com**
11	Last date for submission of claims	08/12/2025 (Being 14 days from 24/11/2025)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **METROPOLITAN INFRAHOUSING PRIVATE LIMITED on 20/11/2025 (The Order received by IRP on 24/11/2025).**

The creditors of **METROPOLITAN INFRAHOUSING PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **08/12/2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Balajee Sumant Chemote
Registration No.: IBBI/IPA-002/IP-N01297/2024-2025/14464
Interim Resolution Professional in the matter of
M/s. METROPOLITAN INFRAHOUSING PRIVATE LIMITED

Date: 28.11.2025
Place: Mumbai

TRANSCHEM LIMITED

(CIN: L66120MH1976PLC019327)
Regd. Office: 111, Maker Chambers IV, 11th Floor, Nariman Point, Mumbai, 400021
Tel.: 022 4334 7000 **Telefax** : 022 4334 7002
E-mail : secretary@transchem.net **Website:** www.transchem.net

NOTICE OF THE SECOND EXTRA-ORDINARY GENERAL MEETING FOR THE FINANCIAL YEAR 2025-26 AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given that the 2nd Extra-Ordinary General Meeting (**"EGM"**) of Transchem Limited (**"the Company"**) for the financial year 2025-26 is scheduled to be held on **Saturday, December 20, 2025 at 11:00 a.m. (IST)** through Video Conferencing("VC")/Other Audio Visual Means (**"OAVM"**) only, to transact the businesses as set out in the Notice of the EGM. Pursuant to the Ministry of Corporate Affairs (**"MCA"**) General Circular No. 03/2025 dated September 22, 2025 read with earlier circulars issued by the MCA in this regard and Securities and Exchange Board of India (**"SEBI"**) Circular no. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 3, 2024, the Company has sent the Notice of EGM, through electronic mode only, to those members whose e-mail addresses are registered with the Company/Depositories/Registrar and Share Transfer Agent (**"RTA"**) as on Friday, November 21, 2025.

The Notice of EGM along with Explanatory Statement and other documents are also available on the website of the Company at **www.transchem.net** and can also be accessed from at relevant section of the website of the Stock Exchange i.e. BSE Limited (**"BSE"**) viz. **www.bseindia.com**. The EGM Notice is also available on the website of National Securities Depository Limited (**"NSDL"**) at **www.evoting.nsdl.com**.

Members are further informed as follows:

NSDL is appointed to provide a platform for convening the meeting through VC to handle and supervise the entire process of holding the meeting through VC, e-voting, and processing of data relating to the meeting and voting, etc. Further, members can join and participate in the EGM through VC/OAVM facility only. The instructions for joining and manner of participation in the EGM are provided in the Notice.

1. The Company is providing the facility of remote e-Voting to the Members and e-Voting at EGM, to exercise their rights to vote on the resolutions proposed to be passed at the EGM.
2. The Company has fixed Saturday, December 13, 2025 as the Cut-off date for determining the members eligible to vote on all resolutions set out in the EGM Notice.
3. The Remote e-Voting period commences on Wednesday, December 17, 2025 at 09:00 a.m. (IST) and will conclude on Friday, December 19, 2025 at 05:00 p.m. (IST). The Remote e-Voting will not be permitted beyond 05:00 p.m. (IST) on Friday, December 19, 2025.
4. Members holding shares in physical mode and who have not updated their e-mail address with the Company are requested to update their e-mail addresses by submitting Form ISR-1 (available on the website of the Company **www.transchem.net**) duly filed and signed along with requisite supporting documents to the Company's RTA.
5. Members holding shares in dematerialised mode are requested to register/update their e-mail address with the relevant Depository Participants.
6. The instructions for joining the EGM and the manner of participation in the remote electronic voting or casting vote through the e-Voting system during the EGM are provided in the Notice of the EGM.
7. The manner of voting remotely or during the EGM for Members holding shares in dematerialized mode, physical mode and for Members who have not registered their email addresses has been provided in the Notice convening the EGM. Instructions for attending the EGM through VC / OAVM are also provided in the Notice of the EGM.
8. Members who have cast their vote through remote e-voting can participate in the EGM but shall not be entitled to cast their vote again.
9. In case of any queries, Members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call at 022-4886 7000 or send a request to Mr. Sagar S. Gudhate (Senior Manager) at **evoting@nsdl.com**.

Members are requested to carefully read the Notice of the EGM and in particular, instructions for joining the EGM, manner of casting vote through remote e-Voting or Voting at the EGM.

By Order of the Board of Directors
For Transchem Limited
Sd/-
Neeraja Karandikar
Company Secretary

Place: Mumbai
Date: November 21, 2025

NMDC STEEL LIMITED

(A Government of India Enterprises)
Post-Nagarnar (Bastar), Chhattisgarh-494001
CIN:L27310CT2015GO1001618

GLOBAL TENDER NOTICE

Tender No: NSL/SP-4857/CALCINED LIME/GTE

MSTC Tender No: NSL/Nagarnar/Materials/11/25-26/ET/34 Date: 28/11/2025

Description of Material	Qty (MT)	Display of Tender Document Period	Last Date & Time for Submission of offer	Earnest Money Deposit
CALCINED LIME	147900	28.11.2025 To 26.12.2025	26.12.2025 by 03:00 PM (IST)	Rs.50,00,000/- or 60,000 US Dollars

Complete Tender document is available in website **www.nmdc.co.in** & **http://eprocure.gov.in** and https://www.mstcecommerce.com/eproc/. Any corrigendum to the above tender will be uploaded only on our website **www.nmdc.co.in** & MSTC Portal. Prospective bidders should visit NMDC Limited website & MSTC Portal from time to time to take note of corrigendum, if any. For further details logon to Tender Section of our website: **www.nmdc.co.in**

Chief General Materials (MM & Cont.)

TATA POWER

(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

CORRIGENDUM TO NOTICE INVITING TENDER (NIT)

Corrigendum-2 to the NIT dated 30th July 2025

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in **Transmission division, Mumbai.** Vide this Corrigendum-2, Pre-Qualification Requirement (PQR) and Specifications stands revised for tender no.: CC26NP016.

- **CC26NP016:** Supply, Installation, Testing and Commissioning of 2x125MVA, 220/33kV, YNzn11, **Synthetic Ester Oil (SEO)** filled Power transformers at Worli RSS at Mumbai.

Detailed changes are outlined in the updated Notice Inviting Tender (NIT), available in the Tenders section on website **https://www.tatapower.com**. Interested bidders to submit Tender Fee and Authorization Letter up to **1500 hrs of 05th December 2025** for above tender.

Also, all future corrigendum's (if any), to the above tender will be informed on Tender section on website. **https://www.tatapower.com** only.

Baroda BNP PARIBAS MUTUAL FUND

Investment Manager: Baroda BNP Paribas Asset Management India Private Limited (AMC)
Corporate Identity Number (CIN): U65991MH2003PTC142972

Registered Office: 201(A) 2nd Floor, A wing, Crescenzo, C-38 & 39, G Block, Bandra-Kurla Complex, Mumbai, Maharashtra, India - 400 051. **Website:** www.barodabnpparibasmf.in • **Toll Free:** 1800 267 0189

NOTICE NO. 84/2025

Notice on Fake Facebook account pertaining to Baroda BNP Paribas Mutual Fund

It has come to the notice of Baroda BNP Paribas Asset Management India Private Limited (AMC), the Investment Manager for the schemes of Baroda BNP Paribas Mutual Fund (Fund), that a fake account was created on Facebook impersonating the Fund. The said account, operating as given in the link https://www.facebook.com/share/1ACVm7UHeL/, is not associated with the AMC, Fund, or any of their employees.

This account is unauthorized and appears to be created to misrepresent the AMC or the Fund. We hereby clarify that the Fund, AMC, or any of its employees have not created, endorsed, or authorized the said account or any communication or investment related content disseminated through it.

We caution the public and investors not to rely on any information, messages, or investment advice emanating from any handles falsely claiming association with the Fund or AMC.

The AMC, Fund, or their employees shall not be responsible or liable for any loss or damage incurred by any person acting on such unauthorised communication.

The Official handles of the Fund are as follows:

1. Facebook- https://www.facebook.com/barodabnpparibasmf
2. X- https://x.com/barodabnppmf
3. Instagram- https://www.instagram.com/barodabnpparibasmf/
4. YouTube- https://www.youtube.com/barodabnpparibasmf
5. Linkedin- https://www.linkedin.com/company/barodabnpparibasmf
6. Threads- https://www.threads.com/@barodabnpparibasmf

Investors are requested to visit our official website at www.barodabnpparibasmf.in or our verified social media handles listed above.

For Baroda BNP Paribas Asset Management India Private Limited
(Investment Manager to Baroda BNP Paribas Mutual Fund)

Sd/-
Authorised Signatory

Date : November 26, 2025
Place: Mumbai

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

GANESH INFRAWORLD LIMITED

CIN: L46620WB2024PLC268366
Regd. Office : Godrej Genesis, Unit No. 906, 9th Floor, Street No. 18, Block - EP & GP, Sector - V, Salt Lake, North 24 Parganas, Kolkata - 700091
Telephone : (033) - 4604 1066, E-mail : cs@ganeshinfra.com,
Website : www.ganeshinfra.com

CORRIGENDUM TO THE NOTICE OF EXTRA ORDINARY GENERAL MEETING OF THE MEMBERS OF GANESH INFRAWORLD LIMITED TO BE HELD ON WEDNESDAY, DECEMBER 10, 2025

We draw the attention of all the Members of Ganesh Infraworld Limited ("the Company") to the Notice dated November 17, 2025 for convening the Extra Ordinary General Meeting of the Company ("EGM") scheduled on Wednesday, December 10, 2025 at 4.00 p.m. through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM"). The EGM Notice has already been dispatched/ emailed to all the members of the Company on November 18, 2025 in due compliance with the provisions of the Companies Act, 2013 read with relevant rules thereunder. Members are aware that the Company is offering remote e-voting facility to its shareholders on all the resolutions proposed to be transacted at the EGM. However, to enable the Shareholders to exercise their voting rights through remote e-voting facility or at the EGM through VC/ OAVM on an informed basis, the Company deems it appropriate to bring the latest factual position, as mentioned below to the notice of the Members of the Company through this corrigendum to the EGM Notice ("Corrigendum").

Subsequent to the issuance of the EGM Notice, the Company found errors / missing information under Item no. 1 and Item No. 2 of the Explanatory Statement pursuant to Section 102 of the Companies Act, 2013 related to Issuance of Equity Shares and Convertible Warrants convertible into Equity Shares on Preferential Allotment Basis contained in the EGM Notice. Accordingly, this corrigendum is being issued to the members of the Company. This corrigendum shall form an integral part of and should be read in conjunction with the Notice of EGM dated November 17, 2025.

The modifications are given below:

1. The timeline in the table under the head *"Objects of the Preferential Issue"* on Page 6 and Page 12 of the EGM Notice shall read as January 2026 to June 2026 instead of March 2026.
2. The amount to be utilised for working capital shall read as Rs.87,44,02,400 in the table on page 6 and Rs.17,57,75,200 on page 12 of the Notice. The revised table shall read as under:

On page 6

"The Company shall utilize the net proceeds from the Preferential Issue (i.e. total proceeds after adjustment of expenses related to the Preferential Issue, if any) ("Net Proceeds") towards:

Sl. No.	Particulars	Total Estimated Amount to be Utilized (Amount in INR)*	Tentative Timeline for Utilization of Issue Proceeds
1	Towards Working Capital Requirements	87,44,02,400	January 2026 to June 2026

Contingent upon full subscription of offer within the stipulated time. Amount to be utilised in full or in proportion to the receipt of the issue.

On Page 12

The Company shall utilize the net proceeds from the Preferential Issue (i.e. total proceeds after adjustment of expenses related to the Preferential Issue, if any) ("Net Proceeds") towards:

Sl. No.	Particulars	Total Estimated Amount to be Utilized (Amount in INR)*	Tentative Timeline for Utilization of Issue Proceeds
1	Towards Working Capital Requirements	17,57,75,200	January 2026 to June 2026

Contingent upon full subscription of offer within the stipulated time. Amount to be utilised in full or in proportion to the receipt of the issue

3. Point 8 on Page No: 14 of the EGM notice shall read as Rs.17.57 crores instead of Rs.13 crores.

On and from the date hereof, the EGM Notice dated November 17, 2025 shall always be read in conjunction with this Corrigendum which is also being uploaded on the website of the Company at www.ganeshinfra.com, on the website of MUFG Intime India Private Limited at www.in.mpms.mufg.com and on the website of the Stock Exchanges where the shares of the Company are listed (www.nseindia.com). All other contents of the EGM Notice, save and except as amended / clarified by this Corrigendum, shall remain unchanged.

By Order of the Board of Directors
For Ganesh Infraworld Limited
Sd/-
Company Secretary and Compliance Officer

Date : November 27, 2025
Place : Kolkata

AARTI INDUSTRIES LIMITED

CIN: L24110GJ1984PLC007301
Reg. Off.: Plot No 801/23 GIDC Estate, Phase III, Vapi Gj 396195 IN
Contact Nos: +91 74880 36572, +91 74880 41011.
E-mail ID: investorrelations@aarti-industries.com
Website: www.aarti-industries.com

NOTICE
Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (**"the Rules"**), as amended, the Interim Dividend declared for the financial year 2018-19, which remained unclaimed for a period of seven years will be credited to the IEPF on April 11, 2026. The corresponding Shares on which Dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the Rules, Individual notices are being sent to all the concerned shareholders whose shares are liable to be transferred to IEPF as per the aforesaid Rules, the full details of such shareholders is made available on the Company's Website at www.aarti-industries.com

In this connection, please note the following:

1) **In case, you hold shares in physical form:** Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you will stand automatically cancelled.
2) **In case, you hold shares in electronic form:** Your demat account will be debited for the shares liable for transfer to the IEPF.

In the event valid claim is not received on or before **March 31, 2026**, the Company will proceed to transfer the liable dividend and corresponding Equity shares in favor of IEPF authority without any further notice. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed Form IEPF-5 online after obtaining Entitlement letter from the Company.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agent at **MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited)**, Unit: Aarti Industries Limited, C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai-400 083. **Tel:** 022-49186000, **Email:** iepf.shares@in.mpms.mufg.com

For Aarti Industries Limited
Sd/-
Raj Sarraf
Company Secretary
ICSI M. No. A15526

Mumbai / November 27, 2025

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

रानी लक्ष्मी बाई केंद्रीय कृषि विश्वविद्यालय, झाँसी
Rani Lakshmi Bai Central Agricultural University, Jhansi

ग्वालियर रोड, झाँसी-284003 (उत्तर प्रदेश)
Gwalior Road, Jhansi -284003 (U.P.)

Advertisement No: RLBCAU/8/2025 Dated: 27.11.2025

स्नातक, स्नातकोत्तर और पीएचडी में प्रवेश के लिए आवेदन/
Application for UG /PG and Ph. D. Admission

रानी लक्ष्मी बाई केंद्रीय कृषि विश्वविद्यालय के विभिन्न स्नातक, स्नातकोत्तर और पीएचडी पाठ्यक्रमों में प्रवेश के लिए संबंधित श्रेणियों के तहत रिक्त सीटों के लिए प्रवेश लेने के इच्छुक पात्र एवं वैध आईसीएआर रैंक कार्ड धारक उम्मीदवारों से (प्रवेश शैक्षणिक सत्र 2025–26 के लिए) आवेदन आमंत्रित किए जाते हैं, अधिक जानकारी के लिए कृपया विश्वविद्यालय की वेबसाइट **www.rlbcau.ac.in** देखें।

पंजीकरण 28.11.2025 सुबह 10.00 बजे से 30.11.2025 सायं 05.00 बजे तक होगा। प्रवेशित छात्रों को कोई एनटीएस / विश्वविद्यालय फैलोशिप प्रदान नहीं की जाएगी।

Applications are invited from eligible and valid ICAR rank card holder candidates desirous of taking admission on vacant seats under the respective categories for admission to various UG/PG and PhD courses of Rani Lakshmi Bai Central Agricultural University (Admission Academic Session 2025-26). Kindly see the university's website **www.rlbcau.ac.in** for more information.

Registration will start from 28.11.2025, 10.00 A.M. to 30.11.2025 till 05.00 P.M., no NTS / University Fellowship will be awarded to the admitted students.

कुलसचिव / **Registrar**

INDIA GLYCOLS LIMITED

CIN: L24111UR1983PLC009097
Regd Off:- A-1, Industrial Area, Bazpur Road, Kashipur - 244713, Distt. Udham Singh Nagar, Uttarakhand
Phone: +91 5947 269000/269500, **Fax:** +91 5947 275315/269535
E-mail: compliance.officer@indiaglycols.com; **Website:** www.indiaglycols.com

NOTICE TO SHAREHOLDERS
(SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES)

In furtherance to our previous Newspaper Notices published on 25th July, 2025 and 20th September, 2025, we would like to restate that SEBI vide its Circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July, 2025 has decided to open a special window only for re-lodgement of those transfer deeds, which were lodged prior to 1st April, 2019 and rejected/returned/not attended due to deficiency in the documents/process/ or otherwise and could not be re-lodged upto 31st March, 2021. The special window is opened for a period of six months from 7th July, 2025 to 6th January, 2026.

During this special window period, re-lodgement of legally valid and complete documents for transfer of physical shares (including those requests that are pending with the company/ RTA as on date) will be considered and the shares that are re-lodged for transfer shall be issued only in demat mode after following due process prescribed by SEBI.

Eligible physical Shareholders may submit their transfer requests alongwith requisite documents within the stipulated period to the Company's Registrar and Share Transfer Agent, M/s MCS Share Transfer Agent Limited ("RTA"), 179-180, DSIDC Shed, 3rd Floor, Okhla Industrial Area, Phase-I, New Delhi 110020, email to admin@mcsregistrars.com or the Company Secretary at Plot No. 2-B, Sector-126, Noida-201304, Distt. Gautam Budh Nagar, Uttar Pradesh, email to compliance.officer@indiaglycols.com for further assistance.

For India Glycols Limited
Sd/-
Ankur Jain
Head (Legal) & Company Secretary

Place : Noida, U.P.
Date : 27.11.2025

TATA POWER

The Tata Power Company Limited
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road, Andheri East, Mumbai-400059, Maharashtra, India
(Board Line: 022-67173841)

NOTICE FOR INVITING BIDS

Tender ref no: Tender / Trombay/ Coal/ 06/ 25-26

The Tata Power Company Limited, a company organized and existing under the laws of India, whose registered office at Bombay House, 24, Homi Mody Street, Mumbai 400001, India intents to source low calorific value with low Sulphur and low ash Imported Thermal coal for its 750 MW coal based Thermal Power Plant at Trombay, Mumbai, Maharashtra.

Bids are invited from reputed Coal suppliers for supply of **4.84 lacs Metric Ton (+/-10%) Indonesia origin coal, with typical coal specification - Gross Calorific Value of 5000 Kcal/Kg (GAR), 0.30% Sulphur (Air dried basis) and 4.0% Ash (Air dried basis) from the delivery period within March 2026 to June 2026.** The interested bidders are requested to visit the website **https://www.tatapower.com/tender/tenders-listing** for further details. Eligible Bidders willing to participate may submit their expression of interest latest by **17:00 Hrs. (IST) 2nd December 2025**. Future corrigendum's (if any), to the above tenders will be published on Tender section on our website- **https://www.tatapower.com/tender/tenders-listing** only.

ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ICICI Prudential Mutual Fund Tower, Vakola, Santacruz East, Mumbai – 400 055; Tel: +91 22 6647 0200/2652 5000 Fax: +91 22 6666 6582/83.
Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Balanced Advantage Fund and ICICI Prudential Equity & Debt Fund (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on December 2, 2025*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each)$#	NAV as on November 26, 2025 (₹ Per unit)
ICICI Prudential Balanced Advantage fund		
Monthly IDCW	0.07	22.95
Direct Plan – Monthly IDCW	0.07	27.49
ICICI Prudential Equity & Debt Fund		
Monthly IDCW	0.16	45. 31
Direct Plan – Monthly IDCW	0.16	72.96

$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any.

* or the immediately following Business Day, if that day is a Non – Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited
Sd/-
Authorised Signatory

Place: Mumbai
Date : November 27, 2025
No. 012/11/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.icicipruamc.com or visit AMFI's website https://www.amfiindia.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Bilcare Research
Bilcare Limited

Address : 301, Kamal Kunj, 8 Shivaji Housing Society, Pune - 411016
Ph. No.: + 91 20 6600 7559 / 8484883639 **Email :** fd@bilcare.com

Notice

In continuation to the various communications and earlier public notice published on 14th November 2025, final notice is hereby given to the Public Fixed Deposit holders of Bilcare Limited who have not yet sent their Fixed Deposit Receipts to the Company. Kindly send the Fixed Deposit Receipts for payment, duly discharged by all the holders by affixing the revenue stamp and the signature(s) of Holders including Joint Holders, if any on the reverse side at the above address along with:
1) A self-attested copy of PAN card; and
2) Bank Account details (cancelled cheque or copy of first page of pass book)

Kindly note that if the Fixed Deposit Receipt is not received by 28th February 2026, the Company will commence the process for transferring the unclaimed amounts to Investor Education & Protection Fund of the Government of India.

For Bilcare Limited
Sagar R. Baheti
Company Secretary

Place : Pune
Date : November 27, 2025

PUBLIC NOTICE

Notice is hereby given that the following member of the National Commodity and Derivatives Exchange Ltd. (NCDEX) / National Commodity Clearing Ltd. (NCCL) have requested for the surrender of their membership rights of the NCDEX/NCCL.

Sr. No.	TMID	SEBI Registration No.	Name of Member	Date of Surrender Application	Member's Correspondence Address	Claim Period from the Date of Notification
1	527	INZ000030431	By Contrade Private Limited	03-Mar-25	Rustom Building, 4th Floor, Veer Nariman Road, Fort, Mumbai -400001	1 Month

General public is requested to take note of the surrender of the above member(s) and not to trade/clear with the said member(s) in future.

The registered constituent (s) of the aforesaid member(s) who have undertaken any trades/clearing through these member(s) are hereby advised to lodge the claims, if any against the said member(s) within the abovementioned claim period from the date of this notification, failing which, it shall be presumed that there is no claim against the aforesaid member(s) and that all claims against the member(s) shall be deemed to be waived off. Adjudication of the claim shall be at the sole discretion of the Exchange and/or upon the regulatory directives, if any.

The constituent(s) may write with all the relevant papers to Ms. Smita Chaudhary, Senior Vice President, Investor Services Centre (ISC) department, National Commodity & Derivatives Exchange Ltd. Ackurti Corporate Park, LBS Marg, KanjurMarg (W), Mumbai 400 078 or email at isc@ncdex.com

Location: Mumbai
Date: 28.11.2025

NCDEX

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF METROPOLITAN INFRAHOUSING PRIVATE LIMITED.

	RELEVANT PARTICULARS	
1	Name of Corporate Debtor (CD)	METROPOLITAN INFRAHOUSING PRIVATE LIMITED
2	Date of incorporation of corporate debtor	25/05/2006
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies – Mumbai
4	Corporate Identity No. of corporate debtor	U45201MH2006PTC162441
5	Address of the registered office and principal office (if any) of corporate debtor	**Regd Address:** Floor 3rd, Plot No - 3/8, Hamilton House J.N. Heredia Marg, Ballard Estate, Mumbai, 400038, Mumbai City, Mumbai, Maharashtra, India, 400038
6	Insolvency commencement date in respect of Corporate Debtor	20/11/2025 (The Order received by IRP on 24/11/2025)
7	Estimated date of closure of insolvency resolution process	19/05/2026 (Being 180 days from 20/11/2025)
8	Name and Registration Number of the insolvency professional acting as interim resolution professional	**Name:** Mr. Balajee Sumant Chemote **Registration No.** IBBI/IPA-002/IP-N01297/2024-2025/14464
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Regd Add:** HN 20 B, Sector 3, Row House, National Games Housing Complex, Khelgaon, Hotwar, Ranchi, Jharkhand, 835217 Email id: **ipbalajee2024@gmail.com**
10	Address and e-mail to be used for correspondence with the interim resolution professional	**C/o Solvenza Advisory LLP** Add: Plot No. 45,51, Office No. 1, Gami Terra, Sector-6, Sanpada, Thane, Maharashtra India 400705 Email: **cirp.metropolitan@gmail.com**
11	Last date for submission of claims	08/12/2025 (Being 14 days from 24/11/2025)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **METROPOLITAN INFRAHOUSING PRIVATE LIMITED on 20/11/2025 (The Order received by IRP on 24/11/2025).**

The creditors of **METROPOLITAN INFRAHOUSING PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **08/12/2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Balajee Sumant Chemote
Registration No.: IBBI/IPA-002/IP-N01297/2024-2025/14464
Interim Resolution Professional in the matter of M/s. METROPOLITAN INFRAHOUSING PRIVATE LIMITED

Date: 28.11.2025
Place: Mumbai

TRANSCHEM LIMITED

(CIN: L66120MH1976PLC019327)
Regd. Office: 111, Maker Chambers IV, 11th Floor, Nariman Point, Mumbai, 400021
Tel.: 022 4334 7000 Telefax : 022 4334 7002
E-mail : secretary@transchem.net Website: www.transchem.net

NOTICE OF THE SECOND EXTRA-ORDINARY GENERAL MEETING FOR THE FINANCIAL YEAR 2025-26 AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given that the 2nd Extra-Ordinary General Meeting (**"EGM"**) of Transchem Limited (**"the Company"**) for the financial year 2025-26 is scheduled to be held on **Saturday, December 20, 2025 at 11:00 a.m. (IST)** through Video Conferencing("VC")/Other Audio Visual Means (**"OAVM"**) only, to transact the businesses as set out in the Notice of the EGM. Pursuant to the Ministry of Corporate Affairs (**"MCA"**) General Circular No. 03/2025 dated September 22, 2025 read with earlier circulars issued by the MCA in this regard and Securities and Exchange Board of India (**"SEBI"**) Circular no. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 3, 2024, the Company has sent the Notice of EGM, through electronic mode only, to those members whose e-mail addresses are registered with the Company/Depositories/Registrar and Share Transfer Agent (**"RTA"**) as on Friday, November 21, 2025.

The Notice of EGM along with Explanatory Statement and other documents are also available on the website of the Company at **www.transchem.net** and can also be accessed from at relevant section of the website of the Stock Exchange i.e. BSE Limited (**"BSE"**) viz. **www.bseindia.com**. The EGM Notice is also available on the website of National Securities Depository Limited (**"NSDL"**) at **www.evoting.nsdl.com**

Members are further informed as follows:

NSDL is appointed to provide a platform for convening the meeting through VC to handle and supervise the entire process of holding the meeting through VC, e-voting, and processing of data relating to the meeting and voting, etc. Further, members can join and participate in the EGM through VC/OAVM facility only. The instructions for joining and manner of participation in the EGM are provided in the Notice.

1. The Company is providing the facility of remote e-Voting to the Members and e-Voting at EGM, to exercise their rights to vote on the resolutions proposed to be passed at the EGM.
2. The Company has fixed Saturday, December 13, 2025 as the Cut-off date for determining the members eligible to vote on all resolutions set out in the EGM Notice.
3. The Remote e-Voting period commences on Wednesday, December 17, 2025 at 09:00 a.m. (IST) and will conclude on Friday, December 19, 2025 at 05:00 p.m. (IST). The Remote e-Voting will not be permitted beyond 05:00 p.m. (IST) on Friday, December 19, 2025.
4. Members holding shares in physical mode and who have not updated their e-mail address with the Company are requested to update their e-mail addresses by submitting Form ISR-1 (available on the website of the Company **www.transchem.net**) duly filled and signed along with requisite supporting documents to the Company's RTA.
5. Members holding shares in dematerialised mode are requested to register/update their e-mail address with the relevant Depository Participants.
6. The instructions for joining the EGM and the manner of participation in the remote electronic voting or casting vote through the e-Voting system during the EGM are provided in the Notice of the EGM.
7. The manner of voting remotely or during the EGM for Members holding shares in dematerialized mode, physical mode and for Members who have not registered their email addresses has been provided in the Notice convening the EGM. Instructions for attending the EGM through VC / OAVM are also provided in the Notice of the EGM.
8. Members who have cast their vote through remote e-voting can participate in the EGM but shall not be entitled to cast their vote again.
9. In case of any queries, Members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call at 022-4886 7000 or send a request to Mr. Sagar S. Gudhate (Senior Manager) at **evoting@nsdl.com**.

Members are requested to carefully read the Notice of the EGM and in particular, instructions for joining the EGM, manner of casting vote through remote e-Voting or Voting at the EGM.

By Order of the Board of Directors
For Transchem Limited
Sd/-
Neeraja Karandikar
Company Secretary

Place: Mumbai
Date: November 21, 2025

NMDC STEEL LIMITED

(A Government of India Enterprises)
Post-Nagarnar (Bastar), Chhattisgarh-494001
CIN:L27310CT2015GO1001618

GLOBAL TENDER NOTICE

Tender No: NSL/SP-4857/CALCINED LIME/GTE

MSTC Tender No: NSL/Nagarnar/Materials/13/25-26/ET/34 Date: 28/11/2025

Description of Material	Qty (MT)	Display of Tender Document Period	Last Date & Time for Submission of offer	Earnest Money Deposit
CALCINED LIME	147900	28.11.2025 To 26.12.2025	26.12.2025 by 03:00 PM (IST)	Rs.50,00,000/- or 60,000 US Dollars

Complete Tender document is available in website **www.nmdc.co.in** & **http://eprocure.gov.in** and https://www.mstcecommerce.com/eproc/. Any corrigendum to the above tender will be uploaded only on our website **www.nmdc.co.in** & MSTC Portal. Prospective bidders should visit NMDC Limited website & MSTC Portal from time to time to take note of corrigendum, if any. For further details logon to Tender Section of our website: **www.nmdc.co.in**

Chief General Materials (MM & Cont.)

TATA POWER

(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

CORRIGENDUM TO NOTICE INVITING TENDER (NIT)

Corrigendum-2 to the NIT dated 30th July 2025

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in **Transmission division, Mumbai.** Vide this Corrigendum-2, Pre-Qualification Requirement (PQR) and Specifications stands revised for tender no.: CC26NP016.

- **CC26NP016:** Supply, Installation, Testing and Commissioning of 2x125MVA, 220/33kV, YNzn11, **Synthetic Ester Oil (SEO)** filled Power transformers at Worli RSS at Mumbai.

Detailed changes are outlined in the updated Notice Inviting Tender (NIT), available in the Tenders section on website **https://www.tatapower.com**. Interested bidders to submit Tender Fee and Authorization Letter up to **1500 hrs of 05th December 2025** for above tender.

Also, all future corrigendum's (if any), to the above tender will be informed on Tender section on website. **https://www.tatapower.com** only.

Baroda BNP PARIBAS MUTUAL FUND

Investment Manager: Baroda BNP Paribas Asset Management India Private Limited (AMC)
Corporate Identity Number (CIN): U65991MH2003PTC142972

Registered Office: 201(A) 2nd Floor, A wing, Crescenzo, C-38 & 39, G Block, Bandra-Kurla Complex, Mumbai, Maharashtra, India - 400 051. **Website:** www.barodabnpparibasmf.in • **Toll Free:** 1800 267 0189

NOTICE NO. 84/2025

Notice on Fake Facebook account pertaining to Baroda BNP Paribas Mutual Fund

It has come to the notice of Baroda BNP Paribas Asset Management India Private Limited (AMC), the Investment Manager for the schemes of Baroda BNP Paribas Mutual Fund (Fund), that a fake account was created on Facebook impersonating the Fund. The said account, operating as given in the link https://www.facebook.com/share/1ACvm7UHeL/, is not associated with the AMC, Fund, or any of their employees.

This account is unauthorized and appears to be created to misrepresent the AMC or the Fund. We hereby clarify that the Fund, AMC, or any of its employees have not created, endorsed, or authorized the said account or any communication or investment related content disseminated through it.

We caution the public and investors not to rely on any information, messages, or investment advice emanating from any handles falsely claiming association with the Fund or AMC.

The AMC, Fund, or their employees shall not be responsible or liable for any loss or damage incurred by any person acting on such unauthorised communication.

The Official handles of the Fund are as follows:

1. Facebook- https://www.facebook.com/barodabnpparibasmf
2. X- https://x.com/barodabnppmf
3. Instagram- https://www.instagram.com/barodabnpparibasmf/
4. YouTube- https://www.youtube.com/barodabnpparibasmf
5. Linkedin- https://www.linkedin.com/company/barodabnpparibasmf
6. Threads- https://www.threads.com/@barodabnpparibasmf

Investors are requested to visit our official website at www.barodabnpparibasmf.in or our verified social media handles listed above.

For Baroda BNP Paribas Asset Management India Private Limited
(Investment Manager to Baroda BNP Paribas Mutual Fund)

Sd/-
Authorised Signatory

Date : November 26, 2025
Place: Mumbai

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

GANESH INFRAWORLD LIMITED

CIN: L46620WB2024PLC268366
Regd. Office : Godrej Genesis, Unit No. 906, 9th Floor, Street No. 18, Block - EP & GP, Sector - V, Salt Lake, North 24 Parganas, Kolkata - 700091
Telephone : (033) - 4604 1066, E-mail : cs@ganeshinfra.com,
Website : www.ganeshinfra.com

CORRIGENDUM TO THE NOTICE OF EXTRA ORDINARY GENERAL MEETING OF THE MEMBERS OF GANESH INFRAWORLD LIMITED TO BE HELD ON WEDNESDAY, DECEMBER 10, 2025

We draw the attention of all the Members of Ganesh Infraworld Limited ("the Company") to the Notice dated November 17, 2025 for convening the Extra Ordinary General Meeting of the Company ("EGM") scheduled on Wednesday, December 10, 2025 at 4.00 p.m. through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM"). The EGM Notice has already been dispatched/ emailed to all the members of the Company on November 18, 2025 in due compliance with the provisions of the Companies Act, 2013 read with relevant rules thereunder. Members are aware that the Company is offering remote e-voting facility to its shareholders on all the resolutions proposed to be transacted at the EGM. However, to enable the Shareholders to exercise their voting rights through remote e-voting facility or at the EGM through VC/ OAVM on an informed basis, the Company deems it appropriate to bring the latest factual position, as mentioned below to the notice of the Members of the Company through this corrigendum to the EGM Notice ("Corrigendum").

Subsequent to the issuance of the EGM Notice, the Company found errors / missing information under Item no. 1 and Item No. 2 of the Explanatory Statement pursuant to Section 102 of the Companies Act, 2013 related to Issuance of Equity Shares and Convertible Warrants convertible into Equity Shares on Preferential Allotment Basis contained in the EGM Notice. Accordingly, this corrigendum is being issued to the members of the Company. This corrigendum shall form an integral part of and should be read in conjunction with the Notice of EGM dated November 17, 2025.

The modifications are given below:

1. The timeline in the table under the head *"Objects of the Preferential Issue"* on Page 6 and Page 12 of the EGM Notice shall read as January 2026 to June 2026 instead of March 2026.
2. The amount to be utilised for working capital shall read as Rs.87,44,02,400 in the table on page 6 and Rs.17,57,75,200 on page 12 of the Notice. The revised table shall read as under:

On page 6

"The Company shall utilize the net proceeds from the Preferential Issue (i.e. total proceeds after adjustment of expenses related to the Preferential Issue, if any) ("Net Proceeds") towards:

Sl. No.	Particulars	Total Estimated Amount to be Utilized (Amount in INR)*	Tentative Timeline for Utilization of Issue Proceeds
1	Towards Working Capital Requirements	87,44,02,400	January 2026 to June 2026

**Contingent upon full subscription of offer within the stipulated time. Amount to be utilised in full or in proportion to the receipt of the issue.*

On Page 12

The Company shall utilize the net proceeds from the Preferential Issue (i.e. total proceeds after adjustment of expenses related to the Preferential Issue, if any) ("Net Proceeds") towards:

Sl. No.	Particulars	Total Estimated Amount to be Utilized (Amount in INR)*	Tentative Timeline for Utilization of Issue Proceeds
1	Towards Working Capital Requirements	17,57,75,200	January 2026 to June 2026

**Contingent upon full subscription of offer within the stipulated time. Amount to be utilised in full or in proportion to the receipt of the issue*

3. Point 8 on Page No: 14 of the EGM notice shall read as Rs.17.57 crores instead of Rs.13 crores.

On and from the date hereof, the EGM Notice dated November 17, 2025 shall always be read in conjunction with this Corrigendum which is also being uploaded on the website of the Company at www.ganeshinfra.com, on the website of MUFG Intime India Private Limited at www.in.mpms.mufg.com and on the website of the Stock Exchanges where the shares of the Company are listed (www.nseindia.com). All other contents of the EGM Notice, save and except as amended / clarified by this Corrigendum, shall remain unchanged.

By Order of the Board of Directors
For Ganesh Infraworld Limited
Sd/-
Company Secretary and Compliance Officer

Date : November 27, 2025
Place : Kolkata

AARTI INDUSTRIES LIMITED

CIN: L24110GJ1984PLC007301
Reg. Off.: Plot No 801/23 GIDC Estate, Phase III, Vapi Gj 396195 IN
Contact Nos: +91 74860 36572; +91 74860 41011.
E-mail ID: investorrelations@aarti-industries.com
Website: www.aarti-industries.com

NOTICE

Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (**"the Rules"**), as amended, the Interim Dividend declared for the financial year 2018-19, which remained unclaimed for a period of seven years will be credited to the IEPF on April 11, 2026. The corresponding Shares on which Dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the Rules, Individual notices are being sent to all the concerned shareholders whose shares are liable to be transferred to IEPF as per the aforesaid Rules, the full details of such shareholders is made available on the Company's Website at www.aarti-industries.com

In this connection, please note the following:

1) **In case, you hold shares in physical form:** Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you will stand automatically cancelled.
2) **In case, you hold shares in electronic form:** Your demat account will be debited for the shares liable for transfer to the IEPF.

In the event valid claim is not received on or before **March 31, 2026**, the Company will proceed to transfer the liable dividend and corresponding Equity shares in favor of IEPF authority without any further notice. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed Form IEPF-5 online after obtaining Entitlement letter from the Company.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agent at **MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited)**, Unit: Aarti Industries Limited, C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai-400 083. **Tel:** 022-49186000. **Email:** iepf.shares@in.mpms.mufg.com

For Aarti Industries Limited
Sd/-
Raj Sarraf
Company Secretary
ICSI M. No. A15526

Mumbai / November 27, 2025

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

रानी लक्ष्मी बाई केंद्रीय कृषि विश्वविद्यालय, झाँसी
Rani Lakshmi Bai Central Agricultural University, Jhansi

ग्वालियर रोड, झाँसी-284003 (उत्तर प्रदेश)
Gwalior Road, Jhansi -284003 (U.P.)

Advertisement No: RLBCAU/8/2025 Dated: 27.11.2025

स्नातक, स्नातकोत्तर और पीएचडी में प्रवेश के लिए आवेदन/ Application for UG /PG and Ph. D. Admission

रानी लक्ष्मी बाई केंद्रीय कृषि विश्वविद्यालय के विभिन्न स्नातक, स्नातकोत्तर और पीएचडी पाठ्यक्रमों में प्रवेश के लिए संबंधित श्रेणियों के तहत रिक्त सीटों के लिए प्रवेश लेने के इच्छुक पात्र एवं वैध आईसीएआर रैंक कार्ड धारक उम्मीदवारों से (प्रवेश शैक्षणिक सत्र 2025–26 के लिए) आवेदन आमंत्रित किए जाते हैं, अधिक जानकारी के लिए कृपया विश्वविद्यालय की वेबसाइट **www.rlbcau.ac.in** देखें।

पंजीकरण 28.11.2025 सुबह 10.00 बजे से 30.11.2025 सायं 05.00 बजे तक होगा। प्रवेशित छात्रों को कोई एनटीएस / विश्वविद्यालय फैलोशिप प्रदान नहीं की जाएगी।

Applications are invited from eligible and valid ICAR rank card holder candidates desirous of taking admission on vacant seats under the respective categories for admission to various UG/PG and PhD courses of Rani Lakshmi Bai Central Agricultural University (Admission Academic Session 2025-26). Kindly see the university's website **www.rlbcau.ac.in** for more information.

Registration will start from 28.11.2025, 10.00 A.M. to 30.11.2025 till 05.00 P.M., no NTS / University Fellowship will be awarded to the admitted students.

कुलसचिव / **Registrar**

INDIA GLYCOLS LIMITED

CIN: L24111UR1983PLC009097
Regd Off: A-1, Industrial Area, Bazpur Road, Kashipur - 244713, Distt. Udham Singh Nagar, Uttarakhand
Phone: +91 5947 269000/269500, **Fax:** +91 5947 275315/269535
E-mail: compliance.officer@indiaglycols.com; **Website:** www.indiaglycols.com

NOTICE TO SHAREHOLDERS

(SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES)

In furtherance to our previous Newspaper Notices published on 25th July, 2025 and 20th September, 2025, we would like to restate that SEBI vide its Circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July, 2025 has decided to open a special window only for re-lodgement of those transfer deeds, which were lodged prior to 1st April, 2019 and rejected/returned/not attended due to deficiency in the documents/process/ or otherwise and could not be re-lodged upto 31st March, 2021. The special window is opened for a period of six months from 7th July, 2025 to 6th January, 2026.

During this special window period, re-lodgement of legally valid and complete documents for transfer of physical shares (including those requests that are pending with the company/ RTA as on date) will be considered and the shares that are re-lodged for transfer shall be issued only in demat mode after following due process prescribed by SEBI.

Eligible physical Shareholders may submit their transfer requests alongwith requisite documents within the stipulated period to the Company's Registrar and Share Transfer Agent, M/s MCS Share Transfer Agent Limited ("RTA"), 179-180, DSIDC Shed, 3rd Floor, Okhla Industrial Area, Phase-I, New Delhi 110020, email to admin@mcsregistrars.com or the Company Secretary at Plot No. 2-B, Sector-126, Noida-201304, Distt. Gautam Budh Nagar, Uttar Pradesh, email to compliance.officer@indiaglycols.com for further assistance.

For India Glycols Limited
Sd/-
Ankur Jain
Head (Legal) & Company Secretary

Place : Noida, U.P.
Date : 27.11.2025

TATA POWER
The Tata Power Company Limited

(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road, Andheri East, Mumbai-400059, Maharashtra, India
(Board Line: 022-67173941)

NOTICE FOR INVITING BIDS

Tender ref no: Tender / Trombay/ Coal/ 06/ 25-26

The Tata Power Company Limited, a company organized and existing under the laws of India, whose registered office at Bombay House, 24, Homi Mody Street, Mumbai 400001, India intents to source low calorific value with low Sulphur and low ash imported Thermal coal for its 750 MW coal based Thermal Power Plant at Trombay, Mumbai, Maharashtra.

Bids are invited from reputed Coal suppliers for supply of **4.84 lacs Metric Ton (+/-10%) Indonesia origin coal, with typical coal specification - Gross Calorific Value of 5000 Kcal/Kg (GAR), 0.30% Sulphur (Air dried basis) and 4.0% Ash (Air dried basis) from the delivery period within March 2026 to June 2026.** The interested bidders are requested to visit the website **https://www.tatapower.com/tender/tenders-listing** for further details. Eligible Bidders willing to participate may submit their expression of interest latest by **17:00 Hrs. (IST) 2nd December 2025.** Future corrigendum's (if any), to the above tenders will be published on Tender section on our website- **https://www.tatapower.com/tender/tenders-listing** only.

ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ICICI Prudential Mutual Fund Tower, Vakola, Santacruz East, Mumbai – 400 055; Tel: +91 22 6647 0200/2652 5000 Fax: +91 22 6666 6582/83.
Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Balanced Advantage Fund and ICICI Prudential Equity & Debt Fund (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on December 2, 2025*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each)$#	NAV as on November 26, 2025 (₹ Per unit)
ICICI Prudential Balanced Advantage fund		
Monthly IDCW	0.07	22.95
Direct Plan – Monthly IDCW	0.07	27.49
ICICI Prudential Equity & Debt Fund		
Monthly IDCW	0.16	45. 31
Direct Plan – Monthly IDCW	0.16	72.96

$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any.

* or the immediately following Business Day, if that day is a Non – Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited
Sd/-
Authorised Signatory

Place: Mumbai
Date : November 27, 2025

No. 012/11/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.icicipruamc.com or visit AMFI's website https://www.amfiindia.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Bilcare Research
Bilcare Limited

Address : 301, Kamal Kunj, 8 Shivaji Housing Society, Pune - 411016
Ph. No.: + 91 20 6600 7559 / 8484883639 **Email :** fd@bilcare.com

Notice

In continuation to the various communications and earlier public notice published on 14th November 2025, final notice is hereby given to the Public Fixed Deposit holders of Bilcare Limited who have not yet sent their Fixed Deposit Receipts to the Company. Kindly send the Fixed Deposit Receipts for payment, duly discharged by all the holders by affixing the revenue stamp and the signature(s) of Holders including Joint Holders, if any on the reverse side at the above address along with:
1) A self-attested copy of PAN card; and
2) Bank Account details (cancelled cheque or copy of first page of pass book)

Kindly note that if the Fixed Deposit Receipt is not received by 28th February 2026, the Company will commence the process for transferring the unclaimed amounts to Investor Education & Protection Fund of the Government of India.

For Bilcare Limited
Sagar R. Baheti
Company Secretary

Place : Pune
Date : November 27, 2025

PUBLIC NOTICE

Notice is hereby given that the following member of the National Commodity and Derivatives Exchange Ltd. (NCDEX) / National Commodity Clearing Ltd. (NCCL) have requested for the surrender of their membership rights of the NCDEX/NCCL.

Sr. No.	TMID	SEBI Registration No.	Name of Member	Date of Surrender Application	Member's Correspondence Address	Claim Period from the Date of Notification
1	527	[illegible]	By Contrade Private Limited	05-Mar-25	Rustom Building 4th Floor, Veer Nariman Road Fort, Mumbai -400001	1 Month

General public is requested to take note of the surrender of the above member(s) and not to trade/clear with the said member(s) in future.

The registered constituent (s) of the aforesaid member(s) who have undertaken any trades/clearing through these member(s) are hereby advised to lodge the claims, if any against the said member(s) within the abovementioned claim period from the date of this notification, failing which, it shall be presumed that there is no claim against the aforesaid member(s) and that all claims against the member(s) shall be deemed to be waived off. Adjudication of the claim shall be at the sole discretion of the Exchange and/or upon the regulatory directives, if any.

The constituent(s) may write with all the relevant papers to Ms. Smita Chaudhary, Senior Vice President, Investor Services Centre (ISC) department, National Commodity & Derivatives Exchange Ltd. Ackruti Corporate Park, LBS Marg, Kanjurmarg (W), Mumbai 400 078 or email at isc@ncdex.com

Location: Mumbai
Date: 28.11.2025
NCDEX

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF METROPOLITAN INFRAHOUSING PRIVATE LIMITED.

RELEVANT PARTICULARS

1	Name of Corporate Debtor (CD)	METROPOLITAN INFRAHOUSING PRIVATE LIMITED
2	Date of incorporation of corporate debtor	25/05/2006
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies – Mumbai
4	Corporate Identity No. of corporate debtor	U45201MH2006PTC162441
5	Address of the registered office and principal office (if any) of corporate debtor	**Regd Address:** Floor 3rd, Plot No - 3/8 Hamilton House J.N. Heredia Marg, Ballard Estate, Mumba, 400038, Mumbai City, Mumbai Maharashtra, India, 400038
6	Insolvency commencement date in respect of Corporate Debtor	20/11/2025 (The Order received by IRP on 24/11/2025)
7	Estimated date of closure of insolvency resolution process	19/05/2026 (Being 180 days from 20/11/2025)
8	Name and Registration Number of the insolvency professional acting as interim resolution professional	**Name:** Mr. Balajee Sumant Chemote **Registration No.** IBBI/IPA-002/IP-N01297/2024-2025/14464
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Regd Add:** HN 20 B, Sector 3, Row House National Games Housing Complex, Khelgaon Hotwar, Ranchi, Jharkhand, 835217 Email id: **ipbalajee2024@gmail.com**
10	Address and e-mail to be used for correspondence with the interim resolution professional	**C/o Solvenza Advisory LLP** Add: Plot No. 45,51, Office No. 1, Gami Terra Sector-6, Sanpada, Thane, Maharashtra India 400705 Email: **cirp.metropolitan@gmail.com**
11	Last date for submission of claims	08/12/2025 (Being 14 days from 24/11/2025)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **METROPOLITAN INFRAHOUSING PRIVATE LIMITED on 20/11/2025 (The Order received by IRP on 24/11/2025).**

The creditors of **METROPOLITAN INFRAHOUSING PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **08/12/2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Balajee Sumant Chemote
Registration No.: IBBI/IPA-002/IP-N01297/2024-2025/14464
Interim Resolution Professional in the matter of
M/s. METROPOLITAN INFRAHOUSING PRIVATE LIMITED

Date: 28.11.2025
Place: Mumbai

TRANSCHEM LIMITED
(CIN: L65120MH1976PLC019327)
Regd. Office: 111, Maker Chambers IV, 11th Floor, Nariman Point, Mumbai, 400021
Tel.: 022 4334 7000 Telefax : 022 4334 7002
E-mail : secretary@transchem.net Website: www.transchem.net

NOTICE OF THE SECOND EXTRA-ORDINARY GENERAL MEETING FOR THE FINANCIAL YEAR 2025-26 AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given that the 2nd Extra-Ordinary General Meeting (**"EGM"**) of Transchem Limited (**"the Company"**) for the financial year 2025-26 is scheduled to be held on **Saturday, December 20, 2025 at 11:00 a.m. (IST)** through Video Conferencing("VC")/Other Audio Visual Means (**"OAVM"**) only, to transact the businesses as set out in the Notice of the EGM. Pursuant to the Ministry of Corporate Affairs (**"MCA"**) General Circular No. 03/2025 dated September 22, 2025 read with earlier circulars issued by the MCA in this regard and Securities and Exchange Board of India (**"SEBI"**) Circular no. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 3, 2024, the Company has sent the Notice of EGM, through electronic mode only, to those members whose e-mail addresses are registered with the Company/Depositories/Registrar and Share Transfer Agent (**"RTA"**) as on Friday, November 21, 2025.

The Notice of EGM along with Explanatory Statement and other documents are also available on the website of the Company at **www.transchem.net** and can also be accessed from at relevant section of the website of the Stock Exchange i.e. BSE Limited (**"BSE"**) viz. **www.bseindia.com**. The EGM Notice is also available on the website of National Securities Depository Limited (**"NSDL"**) at **www.evoting.nsdl.com**

Members are further informed as follows:

NSDL is appointed to provide a platform for convening the meeting through VC to handle and supervise the entire process of holding the meeting through VC, e-voting, and processing of data relating to the meeting and voting, etc. Further, members can join and participate in the EGM through VC/OAVM facility only. The instructions for joining and manner of participation in the EGM are provided in the Notice.

1. The Company is providing the facility of remote e-Voting to the Members and e-Voting at EGM, to exercise their rights to vote on the resolutions proposed to be passed at the EGM.
2. The Company has fixed Saturday, December 13, 2025 as the Cut-off date for determining the members eligible to vote on all resolutions set out in the EGM Notice.
3. The Remote e-Voting period commences on Wednesday, December 17, 2025 at 09:00 a.m. (IST) and will conclude on Friday, December 19, 2025 at 05:00 p.m. (IST). The Remote e-Voting will not be permitted beyond 05:00 p.m. (IST) on Friday, December 19, 2025.
4. Members holding shares in physical mode and who have not updated their e-mail address with the Company are requested to update their e-mail addresses by submitting Form ISR-1 (available on the website of the Company **www.transchem.net**) duly filed and signed along with requisite supporting documents to the Company's RTA.
5. Members holding shares in dematerialised mode are requested to register/update their e-mail address with the relevant Depository Participants.
6. The instructions for joining the EGM and the manner of participation in the remote electronic voting or casting vote through the e-Voting system during the EGM are provided in the Notice of the EGM.
7. The manner of voting remotely or during the EGM for Members holding shares in dematerialized mode, physical mode and for Members who have not registered their email addresses has been provided in the Notice convening the EGM. Instructions for attending the EGM through VC / OAVM are also provided in the Notice of the EGM.
8. Members who have cast their vote through remote e-voting can participate in the EGM but shall not be entitled to cast their vote again.
9. In case of any queries, Members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call at 022-4886 7000 or send a request to Mr. Sagar S. Gudhate (Senior Manager) at **evoting@nsdl.com**.

Members are requested to carefully read the Notice of the EGM and in particular, instructions for joining the EGM, manner of casting vote through remote e-Voting or Voting at the EGM.

By Order of the Board of Directors
For Transchem Limited
Sd/-
Neeraja Karandikar
Company Secretary

Place: Mumbai
Date: November 21, 2025

NMDC STEEL LIMITED
(A Government of India Enterprises)
Post-Nagarnar (Bastar), Chhattisgarh-494001
CIN:L27310CT2015GO1001618

GLOBAL TENDER NOTICE
Tender No: NSL/SP-4857/CALCINED LIME/GTE
MSTC Tender No: NSL/Nagarnar/Materials/13/25-26/ET/34 **Date: 28/11/2025**

Description of Material	Qty (MT)	Display of Tender Document Period	Last Date & Time for Submission of offer	Earnest Money Deposit
CALCINED LIME	147900	28.11.2025 To 26.12.2025	26.12.2025 by 03:00 PM (IST)	Rs.50,00,000/- or 60,000 US Dollars

Complete Tender document is available in website **www.nmdc.co.in** & **http://eprocure.gov.in** and https://www.mstcecommerce.com/eproc/. Any corrigendum to the above tender will be uploaded only on our website **www.nmdc.co.in** & MSTC Portal. Prospective bidders should visit NMDC Limited website & MSTC Portal from time to time to take note of corrigendum, if any. For further details logon to Tender Section of our website: **www.nmdc.co.in**

Chief General Materials (MM & Cont.)

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India (Board Line: 022-67173917) CIN: L28920MH1919PLC000567

CORRIGENDUM TO NOTICE INVITING TENDER (NIT)
Corrigendum-2 to the NIT dated 30th July 2025

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in **Transmission division, Mumbai.** Vide this Corrigendum-2, Pre-Qualification Requirement (PQR) and Specifications stands revised for tender no.: CC26NP016.

- **CC26NP016:** Supply, Installation, Testing and Commissioning of 2x125MVA, 220/33kV, YNzn11, **Synthetic Ester Oil (SEO)** filled Power transformers at Worli RSS at Mumbai.

Detailed changes are outlined in the updated Notice Inviting Tender (NIT), available in the Tenders section on website **https://www.tatapower.com**. Interested bidders to submit Tender Fee and Authorization Letter up to **1500 hrs of 05th December 2025** for above tender.

Also, all future corrigendum's (if any), to the above tender will be informed on Tender section on website. **https://www.tatapower.com** only.

Baroda BNP PARIBAS MUTUAL FUND
Investment Manager: Baroda BNP Paribas Asset Management India Private Limited (AMC)
Corporate Identity Number (CIN): U65991MH2003PTC142972

Registered Office: 201(A) 2nd Floor, A wing, Crescenzo, C-38 & 39, G Block, Bandra-Kurla Complex, Mumbai, Maharashtra, India - 400 051. **Website:** www.barodabnpparibasmf.in • **Toll Free:** 1800 267 0189

NOTICE NO. 84/2025

Notice on Fake Facebook account pertaining to Baroda BNP Paribas Mutual Fund

It has come to the notice of Baroda BNP Paribas Asset Management India Private Limited (AMC), the investment Manager for the schemes of Baroda BNP Paribas Mutual Fund (Fund), that a fake account was created on Facebook impersonating the Fund. The said account, operating as given in the link https://www.facebook.com/share/1ACVm7UHeL/, is not associated with the AMC, Fund, or any of their employees.

This account is unauthorized and appears to be created to misrepresent the AMC or the Fund. We hereby clarify that the Fund, AMC, or any of its employees have not created, endorsed, or authorized the said account or any communication or investment related content disseminated through it.

We caution the public and investors not to rely on any information, messages, or investment advice emanating from any handles falsely claiming association with the Fund or AMC.

The AMC, Fund, or their employees shall not be responsible or liable for any loss or damage incurred by any person acting on such unauthorised communication.

The Official handles of the Fund are as follows:

1. Facebook- https://www.facebook.com/barodabnpparibasmf
2. X- https://x.com/barodabnppmf
3. Instagram- https://www.instagram.com/barodabnpparibasmf/
4. YouTube- https://www.youtube.com/barodabnpparibasmf
5. LinkedIn- https://www.linkedin.com/company/barodabnpparibasmf
6. Threads- https://www.threads.com/@barodabnpparibasmf

Investors are requested to visit our official website at www.barodabnpparibasmf.in or our verified social media handles listed above.

For Baroda BNP Paribas Asset Management India Private Limited
(Investment Manager to Baroda BNP Paribas Mutual Fund)

Sd/-
Authorised Signatory

Date : November 26, 2025
Place: Mumbai

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

GANESH INFRAWORLD LIMITED
CIN: L46620WB2024PLC268366
Regd. Office : Godrej Genesis, Unit No. 906, 9th Floor, Street No. 18, Block - EP & GP, Sector - V, Salt Lake, North 24 Parganas, Kolkata - 700091
Telephone : (033) - 4604 1066, E-mail : cs@ganeshinfra.com,
Website : www.ganeshinfra.com

CORRIGENDUM TO THE NOTICE OF EXTRA ORDINARY GENERAL MEETING OF THE MEMBERS OF GANESH INFRAWORLD LIMITED TO BE HELD ON WEDNESDAY, DECEMBER 10, 2025

We draw the attention of all the Members of Ganesh Infraworld Limited ("the Company") to the Notice dated November 17, 2025 for convening the Extra Ordinary General Meeting of the Company ("EGM") scheduled on Wednesday, December 10, 2025 at 4.00 p.m. through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM"). The EGM Notice has already been dispatched/ emailed to all the members of the Company on November 18, 2025 in due compliance with the provisions of the Companies Act, 2013 read with relevant rules thereunder. Members are aware that the Company is offering remote e-voting facility to its shareholders on all the resolutions proposed to be transacted at the EGM. However, to enable the Shareholders to exercise their voting rights through remote e-voting facility or at the EGM through VC/ OAVM on an informed basis, the Company deems it appropriate to bring the latest factual position, as mentioned below to the notice of the Members of the Company through this corrigendum to the EGM Notice ("Corrigendum").

Subsequent to the issuance of the EGM Notice, the Company found errors / missing information under Item no. 1 and Item No. 2 of the Explanatory Statement pursuant to Section 102 of the Companies Act, 2013 related to Issuance of Equity Shares and Convertible Warrants convertible into Equity Shares on Preferential Allotment Basis contained in the EGM Notice. Accordingly, this corrigendum is being issued to the members of the Company. This corrigendum shall form an integral part of and should be read in conjunction with the Notice of EGM dated November 17, 2025.

The modifications are given below:

1. The timeline in the table under the head "*Objects of the Preferential Issue*" on Page 6 and Page 12 of the EGM Notice shall read as January 2026 to June 2026 instead of March 2026.
2. The amount to be utilised for working capital shall read as Rs.87,44,02,400 in the table on page 6 and Rs.17,57,75,200 on page 12 of the Notice. The revised table shall read as under:

On page 6

"The Company shall utilize the net proceeds from the Preferential Issue (i.e. total proceeds after adjustment of expenses related to the Preferential Issue, if any) ("Net Proceeds") towards:

Sl. No.	Particulars	Total Estimated Amount to be Utilized (Amount in INR)*	Tentative Timeline for Utilization of Issue Proceeds
1	Towards Working Capital Requirements	87,44,02,400	January 2026 to June 2026

**Contingent upon full subscription of offer within the stipulated time. Amount to be utilised in full or in proportion to the receipt of the issue.*

On Page 12

The Company shall utilize the net proceeds from the Preferential Issue (i.e. total proceeds after adjustment of expenses related to the Preferential Issue, if any) ("Net Proceeds") towards:

Sl. No.	Particulars	Total Estimated Amount to be Utilized (Amount in INR)*	Tentative Timeline for Utilization of Issue Proceeds
1	Towards Working Capital Requirements	17,57,75,200	January 2026 to June 2026

**Contingent upon full subscription of offer within the stipulated time. Amount to be utilised in full or in proportion to the receipt of the issue*

3. Point 8 on Page No: 14 of the EGM notice shall read as Rs.17.57 crores instead of Rs.13 crores.

On and from the date hereof, the EGM Notice dated November 17, 2025 shall always be read in conjunction with this Corrigendum which is also being uploaded on the website of the Company at www.ganeshinfra.com, on the website of MUFG Intime India Private Limited at www.in.mpms.mufg.com and on the website of the Stock Exchanges where the shares of the Company are listed (www.nseindia.com). All other contents of the EGM Notice, save and except as amended / clarified by this Corrigendum, shall remain unchanged.

By Order of the Board of Directors
For Ganesh Infraworld Limited
Sd/-
Company Secretary and Compliance Officer

Date : November 27, 2025
Place : Kolkata

AARTI INDUSTRIES LIMITED
CIN: L24110GJ1984PLC007301
Reg. Off.: Plot No 801/23 GIDC Estate, Phase III, Vapi Gj 396195 IN
Contact Nos: +91 74860 38572, +91 74860 41011.
E-mail ID: investorrelations@aarti-industries.com
Website: www.aarti-industries.com

NOTICE
Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (**"the Rules"**), as amended, the Interim Dividend declared for the financial year 2018-19, which remained unclaimed for a period of seven years will be credited to the IEPF on April 11, 2026. The corresponding Shares on which Dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the Rules, Individual notices are being sent to all the concerned shareholders whose shares are liable to be transferred to IEPF as per the aforesaid Rules, the full details of such shareholders is made available on the Company's Website at www.aarti-industries.com

In this connection, please note the following:

1) **In case, you hold shares in physical form:** Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you will stand automatically cancelled.
2) **In case, you hold shares in electronic form:** Your demat account will be debited for the shares liable for transfer to the IEPF.

In the event valid claim is not received on or before **March 31, 2026**, the Company will proceed to transfer the liable dividend and corresponding Equity shares in favor of IEPF authority without any further notice. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed Form IEPF-5 online after obtaining Entitlement letter from the Company.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agent at **MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited)**, Unit: Aarti Industries Limited, C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai-400 083. **Tel:** 022-49186000. **Email:** iepf.shares@in.mpms.mufg.com

For Aarti Industries Limited
Sd/-
Raj Sarraf
Company Secretary
ICSI M. No. A15526

Mumbai / November 27, 2025

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

रानी लक्ष्मी बाई केंद्रीय कृषि विश्वविद्यालय, झाँसी
Rani Lakshmi Bai Central Agricultural University, Jhansi
ग्वालियर रोड, झाँसी–284003 (उत्तर प्रदेश)
Gwalior Road, Jhansi -284003 (U.P.)

Advertisement No: RLBCAU/8/2025 Dated: 27.11.2025

स्नातक, स्नातकोत्तर और पीएचडी में प्रवेश के लिए आवेदन/
Application for UG /PG and Ph. D. Admission

रानी लक्ष्मी बाई केंद्रीय कृषि विश्वविद्यालय के विभिन्न स्नातक, स्नातकोत्तर और पीएचडी पाठ्यक्रमों में प्रवेश के लिए संबंधित श्रेणियों के तहत रिक्त सीटों के लिए प्रवेश लेने के इच्छुक पात्र एवं वैध आईसीएआर रैंक कार्ड धारक उम्मीदवारों से (प्रवेश शैक्षणिक सत्र 2025–26 के लिए) आवेदन आमंत्रित किए जाते हैं, अधिक जानकारी के लिए कृपया विश्वविद्यालय की वेबसाइट **www.rlbcau.ac.in** देखें।
पंजीकरण 28.11.2025, सुबह 10.00 बजे से 30.11.2025 सायं 05.00 बजे तक होगा। प्रवेशित छात्रों को कोई एनटीएस / विश्वविद्यालय फैलोशिप प्रदान नहीं की जाएगी।

Applications are invited from eligible and valid ICAR rank card holder candidates desirous of taking admission on vacant seats under the respective categories for admission to various UG/PG and PhD courses of Rani Lakshmi Bai Central Agricultural University (Admission Academic Session 2025-26). Kindly see the university's website **www.rlbcau.ac.in** for more information.
Registration will start from 28.11.2025, 10.00 A.M. to 30.11.2025 till 05.00 P.M., no NTS / University Fellowship will be awarded to the admitted students.

कुलसचिव / Registrar

INDIA GLYCOLS LIMITED
CIN: L24111UR1983PLC009097
Regd Off: A-1, Industrial Area, Bazpur Road, Kashipur - 244713, Distt. Udham Singh Nagar, Uttarakhand
Phone: +91 5947 269000/269500, **Fax:** +91 5947 275315/269535
E-mail: compliance.officer@indiaglycols.com, **Website:** www.indiaglycols.com

NOTICE TO SHAREHOLDERS
(SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES)

In furtherance to our previous Newspaper Notices published on 25th July, 2025 and 20th September, 2025, we would like to restate that SEBI vide its Circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July, 2025 has decided to open a special window only for re-lodgement of those transfer deeds, which were lodged prior to 1st April, 2019 and rejected/returned/not attended due to deficiency in the documents/process/ or otherwise and could not be re-lodged upto 31st March, 2021. The special window is opened for a period of six months from 7th July, 2025 to 6th January, 2026.

During this special window period, re-lodgement of legally valid and complete documents for transfer of physical shares (including those requests that are pending with the company/ RTA as on date) will be considered and the shares that are re-lodged for transfer shall be issued only in demat mode after following due process prescribed by SEBI.

Eligible physical Shareholders may submit their transfer requests alongwith requisite documents within the stipulated period to the Company's Registrar and Share Transfer Agent, M/s MCS Share Transfer Agent Limited ("RTA"), 179-180, DSIDC Shed, 3rd Floor, Okhla Industrial Area, Phase-I, New Delhi 110020, email to admin@mcsregistrars.com or the Company Secretary at Plot No. 2-B, Sector-126, Noida-201304, Distt. Gautam Budh Nagar, Uttar Pradesh, email to compliance.officer@indiaglycols.com for further assistance.

For India Glycols Limited
Sd/-
Ankur Jain
Head (Legal) & Company Secretary

Place : Noida, U.P.
Date : 27.11.2025

TATA POWER
The Tata Power Company Limited
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road, Andheri East, Mumbai-400059, Maharashtra, India (Board Line: 022-67173941)

NOTICE FOR INVITING BIDS

Tender ref no: Tender / Trombay/ Coal/ 06/ 25-26

The Tata Power Company Limited, a company organized and existing under the laws of India, whose registered office at Bombay House, 24, Homi Mody Street, Mumbai 400001, India intents to source low calorific value with low Sulphur and low ash Imported Thermal coal for its 750 MW coal based Thermal Power Plant at Trombay, Mumbai, Maharashtra.

Bids are invited from reputed Coal suppliers for supply of **4.84 lacs Metric Ton (+/-10%) Indonesia origin coal, with typical coal specification - Gross Calorific Value of 5000 Kcal/Kg (GAR), 0.30% Sulphur (Air dried basis) and 4.0% Ash (Air dried basis) from the delivery period within March 2026 to June 2026.** The interested bidders are requested to visit the website **https://www.tatapower.com/tender/tenders-listing** for further details. Eligible Bidders willing to participate may submit their expression of interest latest by **17:00 Hrs. (IST) 2nd December 2025.** Future corrigendum's (if any), to the above tenders will be published on Tender section on our website- **https://www.tatapower.com/tender/tenders-listing** only.

ICICI Prudential Asset Management Company Limited
Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ICICI Prudential Mutual Fund Tower, Vakola, Santacruz East, Mumbai – 400 055. Tel: +91 22 6647 0200/2652 5000 Fax: +91 22 6666 6582/83.
Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Balanced Advantage Fund and ICICI Prudential Equity & Debt Fund (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on December 2, 2025*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each)$#	NAV as on November 26, 2025 (₹ Per unit)
ICICI Prudential Balanced Advantage fund		
Monthly IDCW	0.07	22.95
Direct Plan – Monthly IDCW	0.07	27.49
ICICI Prudential Equity & Debt Fund		
Monthly IDCW	0.16	45.31
Direct Plan – Monthly IDCW	0.16	72.96

$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.
# Subject to deduction of applicable statutory levy, if any.
* or the immediately following Business Day, if that day is a Non – Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited
Sd/-
Authorised Signatory

Place: Mumbai
Date : November 27, 2025
No. 012/11/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.icicipruamc.com or visit AMFI's website https://www.amfiindia.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SBI भारतीय स्टेट बँक State Bank of India
होम लोन सेंटर, कल्याण
तळ मजला आणि १ला मजला, मिलेनिअम हाईट्स, शहाड मोहोने रोड, शहाड, कल्याण (प) - ४२११०३

[नियम ८ (१)] कब्जा सूचना [स्थावर मिळकतीकरिता]

ज्याअर्थी, निम्नस्वाक्षरीकारांनी स्टेट बँक ऑफ इंडियाचे प्राधिकृत अधिकारी या नात्याने सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ अन्वये आणि कलम १३(१२) सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ३ अन्वये [illegible] सूचनेच्या प्राप्तीच्या तारखेपासून ६० दिवसांत करण्यास सांगितले होते.

कर्जदार रकमेची परतफेड करण्यात असमर्थ ठरल्याने [illegible] मिळकतीचा सांकेतिक कब्जा [illegible] कलम १३(४) सहवाचता सदर रुल्सच्या नियम ८ आणि ९ [illegible] तारीख २५/११/२०२५ [illegible] स्टेट बँक ऑफ इंडिया [illegible] व्याज या रकमेसाठी भाराअधीन राहील :

अनु. क्र.	कर्जदारांचे नाव आणि कर्ज खाते क्र.	१३(२) सूचनेची तारीख आणि रक्कम	मिळकतीचे वर्णन
१.	श्री. मोहम्मद काशिफ अब्दुल कलाम नौमानी आणि श्रीमती सना परवीन सफिहुरीन शेख (खाते क्र. :४२६२६५१६६६८५)	२१.०८.२०२५ / रु. १,४६,१८,२५७/- (रुपये एक कोटी सेहेचाळीस लाख अठरा हजार दोनशे सत्तावन्न मात्र) ६० दिवसांच्या आत पुढील व्याज, खर्च, शुल्क इत्यादीसह.	फ्लॅट क्र. ५०४, ५वा मजला, "सैफाया" नावाच्या ज्ञात इमारतीमध्ये, धारक प्लॉट सीटीएस क्र. १२११ या स्थित, मिया मोहम्मद छोटानी रोड, माहिम (पश्चिम), मुंबई ४०००१६.
२.	श्री. मोहम्मद काशिफ अब्दुल कलाम नौमानी आणि श्रीमती सना परवीन सफिहुरीन शेख (खाते क्र. :४२६२६५४९९२५)	२१.०८.२०२५ / रु. १,४७,४२,२९७/- (रुपये एक कोटी सत्तेचाळीस लाख बेचाळीस हजार दोनशे सत्त्याण्णव मात्र) ६० दिवसांच्या आत पुढील व्याज, खर्च, शुल्क इत्यादीसह.	फ्लॅट क्र. १०१, १ला मजला, "सैफाया" नावाच्या ज्ञात इमारतीमध्ये, धारक प्लॉट सीटीएस क्र. १२११ या स्थित, मिया मोहम्मद छोटानी रोड, माहिम (पश्चिम), मुंबई ४०००१६.

तारण मत्तेच्या भरण्याकरिता उपलब्ध वेळेच्या संदर्भात ॲक्टच्या कलम १३ चे उप-कलम (८) च्या तरतुदींकडे कर्जदारांचे लक्ष वेधून घेतले जात आहे.

दिनांक : २५-११-२०२५, ठिकाण : मुंबई — प्राधिकृत अधिकारी, स्टेट बँक ऑफ इंडिया

ICICI Home Finance
कॉर्पोरेट कार्यालय: आयसीआयसीआय होम फायनान्स कंपनी लिमिटेड, आयसीआयसीआय एचएफसी टॉवर, अंधेरी कुर्ला रोड, अंधेरी (पूर्व), मुंबई ४०००५९, भारत
शाखा कार्यालय: [illegible]

खाजगी कराराद्वारे स्थावर मत्तेच्या विक्रीकरिता सूचना

[illegible]

अनु. क्र.	कर्जदाराचे नाव/सह-कर्जदार/हमीदार/कायदेशीर वारस/कर्ज खाते क्र.	तारण मत्तेचा तपशील	मागणी सूचनेची तारीख/रक्कम	राखीव किंमत	इसारा अनामत रक्कम	निरीक्षणाची तारीख आणि वेळ	खाजगी कराराची तारीख	[illegible]
[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]

[illegible]

निरीक्षण, विक्रीच्या अटी आणि शर्ती किंवा बोली [illegible] आयसीआयसीआय होम फायनान्स कंपनी लिमिटेड यांना संपर्क करावा.

प्राधिकृत अधिकाऱ्यांनी कोणतेही कारण न देता कोणतीही किंवा सर्व बोली फेटाळण्याचे अधिकार राखून ठेवले आहेत. विक्रीच्या तपशिलवार अटी व शर्तींसाठी कृपया https://www.icicihfc.com यास भेट द्या.

दिनांक : नोव्हेंबर २८, २०२५ — प्राधिकृत अधिकारी, "आयसीआयसीआय होम फायनान्स कंपनी लिमिटेड"
ठिकाण : [illegible] — सीआयएन क्रमांक [illegible]

नि. २३

रजि. ए/डी/दस्ती/चिटकविणे/ढोल वाजवणे आणि प्रकाशन/डीआरटीचा सूचना फलक

विक्री उद्‌घोषणा

वसुली अधिकारी यांचे कार्यालय, कर्ज वसुली न्यायाधिकरण-II, मुंबई

एमटीएनएल भवन, ३ रा मजला, कुलाबा मार्केट, कुलाबा, मुंबई

आर. पी. क्र. १५२/२०२३ — दिनांक : २०.११.२०२५

रिकव्हरी ऑफ डेब्ट्स् अँड बँकरप्टसी ॲक्ट, १९९३ सहवाचता आयकर अधिनियम, १९६१ च्या दुसऱ्या परिशिष्टाच्या नियम ३८, ५२(२) अन्वये विक्रीची उद्‌घोषणा

बँक ऑफ इंडिया, [illegible] शाखा — .... प्रमाणपत्र धारक (मूळ अर्जदार)

विरुध्द

श्री. यशमान राजीव पाठक आणि अन्य — ...प्रमाणपत्र कर्जदार

प्रक-१ : यशमान राजीव पाठक, प्रौढ, भारतीय रहिवासी ज्यांचा पत्ता फ्लॅट क्र. १०२, रॉयल पॅलेस, शास्त्री नगर लेन, यारी रोड, लोखंडवाला, अंधेरी (पश्चिम), मुंबई- ४०००५३.

प्रक-२ : पूनम राजीव पाठक, प्रौढ, भारतीय रहिवासी ज्यांचा पत्ता फ्लॅट क्र. १०२, रॉयल पॅलेस, शास्त्री नगर लेन, यारी रोड, लोखंडवाला, अंधेरी (पश्चिम), मुंबई- ४०००५३.

ज्याअर्थी सन्माननीय पीठासिन अधिकारी, कर्ज वसुली न्यायाधिकरण क्र. II, मुंबई यांनी प्रमाणपत्र कर्जदारांकडून व्याज आणि खर्चासह रु. ५१,२१,७०९.५१ च्या वसुलीसाठी मूळ अर्ज क्र. ०४/२०१८ मध्ये वसुली प्रमाणपत्र काढले आणि वसुली प्रमाणपत्र/हुकूमाप्रमाणे रु. १७,११,७००.०० (१७.०९.२०२५ पर्यंत) ची रक्कम पुढील व्याज, खर्च आणि प्रभारासह एकत्रित वसुलीयोग्य आहे.

आणि ज्याअर्थी निम्नस्वाक्षरीकारांनी सदर प्रमाणपत्राच्या पूर्ततेसाठी खालील परिशिष्टात वर्णन केलेली मिळकत विकण्याचे आदेश दिले.

आणि ज्याअर्थी प्र. क. कडून रु. ५१,२१,७०९.५१ सह दंड आणि वसुली आणि/किंवा प्रदानापर्यंत अर्ज दाखल झाल्याच्या तारखेपासून [illegible] पासून द.सा. ११.०५% दराने पुढील व्याज ही रक्कम थकीत आहे.

याद्वारे सूचना देण्यात येते की, जर पुढे ढकलण्याचा कोणताही आदेश नसल्यास, सदर मिळकत ०९.०१.२०२६ रोजी दु. २.०० ते दु. ३.०० (आवश्यकता असल्यास समाप्तीपूर्वी शेवटच्या ५ मिनिटांत बोली केली गेल्यास आपोआप विस्तारासह) दरम्यान खुल्या ई-लिलावाने विकली जाईल आणि बोली "ऑनलाईन इलेक्ट्रॉनिक बोली" ने मे. सी१ इंडिया प्रायव्हेट लिमिटेड, ज्यांचा पत्ता प्लॉट क्र. ६८, सेक्टर-४४, गुरग्राम-१२२००३, हरयाणा, भारत यांची वेबसाईट (https://bankeauction.com) मार्फत होईल. संपर्क व्यक्ती-श्री. भाविक पांड्या (मोबाईल क्र. +९१ ८८६६६८२९३७), ईमेल पत्ता: maharashtra@c1india.com आणि gujarat@c1india.com (सपोर्ट हेल्प डेस्क क्र. +९१ ८८६६६८२९३७/०१२४४३०२१००). इच्छुक बोलीदारांनी [illegible]

[illegible]

अ. क्र.	मिळकतीचे वर्णन	निरीक्षणाची तारीख	राखीव किंमत	इसारा रक्कम	बोली वाढविणे
१.	फ्लॅट क्र. ८, ९ आणि १०, सेक्टर क्र. २, द्रोणागिरी, तालुका उरण, जिल्हा रायगड, महाराष्ट्र येथे संरचित "दि सी लिंक" अशा ज्ञात इमारतीमधील मोजमापित ३२५.०० चौ. फू. चटई क्षेत्र, युनिट क्र. २०१.	०२.०१.२०२६	रु. १९,००,०००/-	रु. १,९०,०००/-	रु. २०,०००/-
२.	फ्लॅट क्र. ८, ९ आणि १०, सेक्टर क्र. २, द्रोणागिरी, तालुका उरण, जिल्हा रायगड, महाराष्ट्र येथे संरचित "दि सी लिंक" अशा ज्ञात इमारतीमधील मोजमापित ३२४.५० चौ. फू. चटई क्षेत्र, युनिट क्र. २०२.	०२.०१.२०२६	रु. १९,००,०००/-	रु. १,९०,०००/-	रु. २०,०००/-

[illegible]

परिशिष्ट

अ. क्र.	जेथे मिळकत कसूरदार व्यक्तीच्या मालकीची असेल तेथे सह-मालकांच्या व सह-मालक म्हणून अन्य कोणत्याही व्यक्तीच्या नावासह विकावयाच्या मिळकतीचे वर्णन	मिळकत किंवा तिच्या कोणत्याही हिश्श्यावर निर्धारित महसूल	मिळकत ज्यास बांधील आहे अशा अन्य कोणत्याही भाराचे तपशील	मिळकतीवर करण्यात आलेले कोणतेही दावे आणि त्यांच्या स्वरूप व मूल्याबाबत अन्य कोणतेही ज्ञात तपशील
१.	फ्लॅट क्र. ८, ९ आणि १०, सेक्टर क्र. २, द्रोणागिरी, तालुका उरण, जिल्हा रायगड, महाराष्ट्र येथे संरचित "दि सी लिंक" अशा ज्ञात इमारतीमधील मोजमापित ३२५.०० चौ. फू. चटई क्षेत्र, युनिट क्र. २०१.	उपलब्ध नाही	गहाण मिळकत	उपलब्ध नाही
२.	फ्लॅट क्र. ८, ९ आणि १०, सेक्टर क्र. २, द्रोणागिरी, तालुका उरण, जिल्हा रायगड, महाराष्ट्र येथे संरचित "दि सी लिंक" अशा ज्ञात इमारतीमधील मोजमापित ३२४.५० चौ. फू. चटई क्षेत्र, युनिट क्र. २०२.	उपलब्ध नाही	गहाण मिळकत	उपलब्ध नाही

माझ्या हस्ते आणि शिक्क्याने सदर २० नोव्हेंबर, २०२५ रोजी दिले.

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कॉर्पोरेट कार्यालय: १०वा मजला, कार्यालय क्र.१०१, १०२ आणि १०३, २ नॉर्थ अव्हेन्यू, मेकर मॅक्सिटी, वांद्रे कुर्ला कॉम्प्लेक्स, वांद्रे पूर्व, मुंबई - ४०००५१.

स्थावर मिळकतीच्या विक्रीकरिता विक्री सूचना

सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, 2002 सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, 2002 च्या नियम ८ आणि ९ च्या तरतुदीन्वये स्थावर मत्तेच्या विक्रीसाठी 15 दिवसांची ई-लिलाव विक्री सूचना.

सर्वसामान्य जनता आणि विशेषतः कर्जदार आणि हमीदार यांना सूचना याद्वारे देण्यात येते की, खालील वर्णिलेल्या स्थावर मिळकती [illegible] "जे आहे जेथे आहे", "जे आहे जसे आहे" आणि "जे काही आहे तेथे आहे" तत्त्वाने विकण्यात येणार आहे. [illegible]

कर्जदार/हमीदार/कर्ज खाते	मागणी सूचनेची तारीख आणि रक्कम कब्जाचा प्रकार	स्थावर मिळकतीचे वर्णन :	राखीव किंमत, इसारा आणि इसारा सादर करण्याची अंतिम तारीख	१. ई-लिलावाची तारीख आणि वेळ आणि २. ज्ञात भार काही असल्यास
१. प्रधान्य १. राजेश शंकर भिलवकर प्रभिनी राजेश भिलवकर	५ मार्च, २०२५ रु. ८६,२१,२८१/- (रुपये शहाऐंशी लाख एकवीस हजार दोनशे एक्क्याऐंशी मात्र) रोजीस ०६ मार्च, २०२५ प्रत्यक्ष कब्जा	१. मिळकत धारक जे ते सर्व भाग आणि विभाग फ्लॅट क्र.१००८ असलेले मरडे/विंग अप क्षेत्र मोजमापित ६३५ चौ.फू., १०वा मजला वर, [illegible] एन.ए. जमिन धारक न्यू सर्व्हे क्र. ७८, हिस्सा क्र. २५/१ (जुने सर्व्हे क्र. ११४/१५७(पी)), न्यू सर्व्हे क्र.७१, हिस्सा क्र.२/२ (जुने सर्व्हे क्र. १७२(पी)) न्यू सर्व्हे क्र.७८.	राखीव किंमत: रु. ७८,५७,०००/- (रुपये [illegible] हजार मात्र) इसारा: रु. ७,८५,७००/- (रुपये [illegible] मात्र) इसारा रक्कम सादर करण्याची अंतिम तारीख: १०/१२/२०२५	तारीख: १६/१२/२०२५ वेळ: स.११.०० ते दु. १.०० (५ मिनिटांच्या अमर्यादित विस्तारासह)

[illegible]

त्यासंबंधित विक्री अटी व शर्तींसाठी, कृपया संपर्क साधा १) [illegible] २) [illegible] ३) [illegible] ४) [illegible] किंवा कृपया एसएमएफजी इंडिया क्रेडिट कंपनी लिमिटेड/तारण धनकोंची वेबसाइट www.smfgindiacredit.com येथे भेट द्या.

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स्थावर मिळकतीच्या विक्रीसाठी विक्री सूचना

[illegible]

अनु. क्र.	कर्जदार आणि हमीदारांचे नाव	[illegible]	राखीव किंमत	इसारा अनामत रक्कम	कब्जाचा प्रकार	मिळकतीचे तपशील
१.	[illegible]	[illegible]	[illegible]	[illegible]	प्रत्यक्ष	[illegible]
२.	[illegible]	[illegible]	[illegible]	[illegible]	प्रत्यक्ष	[illegible]

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सर्वसामान्य जनतेला लिलाव-नि-निविदा विक्री सूचना

ज्याअर्थी, सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ च्या कलम १३(२) अंतर्गत प्राधिकृत अधिकाऱ्यांनी कर्जदार/हमीदार/सहअर्जदार (ह्या नंतर कर्जदार असा उल्लेख) यांच्याकडून खालील नमूदनुसार वसुलीकरिता कोष्टकात नमूद केल्यानुसार मागणी सूचना जारी केल्या होत्या. पुढे सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ मधील समाविष्ट अधिकारांचा वापर करून प्राधिकृत अधिकाऱ्यांनी त्यांना मंजूर केलेल्या कर्ज/पत सुविधांच्या संदर्भात तारण असलेल्या अशा खालील नमूद तारण मत्ता/तांचा कब्जा घेतला. ज्याअर्थी तारण मत्तेची विक्री ही स्वतंत्र मायक्रो हाऊसिंग फायनान्स कॉर्पोरेशन लि. (एसएमएचएफसी) च्या थकीत तारण कर्जाच्या वसुलीकरिता जाहीर लिलाव नि निविदेमार्फत करावयाची आहे. सर्वसामान्य जनतेला व्यक्तिशः किंवा रितसर प्राधिकृत एजंटद्वारे बोलीसाठी आमंत्रित करण्यात येत आहे.

कर्जदार/थकबाकी रक्कम/मिळकती/राखीव किंमत/इसारा रक्कम, इसारा जमा करण्याची तारीख आणि वेळ/निरीक्षणाची तारीख आणि वेळ/लिलावाची तारीख आणि वेळ यांची तपशील :

कर्जदार/हमीदार/महागहाणदारांचे नाव आणि पत्ता	मागणी सूचनेची तारीख / थकबाकी रक्कम / कब्जा तारीख	महागहाणदारांच्या नावासह मिळकतीचे वर्णन (मिळकतीचे मालक)	राखीव किंमत आणि इसारा अनामत रक्कम (इसारा)
श्री. विजयकुमार दगू तुपसुंदिर [illegible]	१२/०८/२०२५ [illegible] ताबा तारीख: २४-११-२०२५	फ्लॅट/युनिट क्र. १०८, मजला क्र. १, काश रेसिडेंसी [illegible]	रु. ५.७० लाख रु. ५७,०००/-
[illegible]	१०/०९/२०२५ [illegible] ताबा तारीख: २५-११-२०२५	[illegible]	रु. १७.०० लाख रु. १,७०,०००/-
[illegible]	१०/०९/२०२५ [illegible] ताबा तारीख: २४-११-२०२५	[illegible]	रु. १६.०० लाख रु. १,६०,०००/-
[illegible]	१०/०९/२०२५ [illegible] ताबा तारीख: २४-११-२०२५	[illegible]	रु. ११.०० लाख रु. १,१०,०००/-
[illegible]	१०/०९/२०२५ [illegible] ताबा तारीख: २४-११-२०२५	[illegible]	रु. ९.७० लाख रु. ९७,०००/-
श्री. दीपक हिंगे सौ. रेखुका दीपक	२१/०९/२०२५ [illegible] ताबा तारीख: २४-११-२०२५	[illegible]	रु. ५.५० लाख रु. ५५,०००/-
[illegible]	१९/०८/२०२५ [illegible] ताबा तारीख: २५-११-२०२५	[illegible]	रु. १०.३० लाख रु. १,०३,०००/-

[illegible]

दिनांक : २८.११.२०२५
ठिकाण : महाराष्ट्र

प्राधिकृत अधिकारी,
स्वतंत्र मायक्रो हाऊसिंग फायनान्स कॉर्पोरेशन लि. (एसएमएचएफसी)

फॉर्म ए
जाहीर उद्‌घोषणा
(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिझोल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन ६ अन्वये)
मेट्रोपॉलिटन इन्फ्राहाऊसिंग प्रायव्हेट लिमिटेडच्या धनकोंच्या माहितीकरीता

संबंधित तपशील

१	कॉर्पोरेट कर्जदाराचे नाव	मेट्रोपॉलिटन इन्फ्राहाऊसिंग प्रायव्हेट लिमिटेड
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	२५.०५.२००६
३	कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित/नोंदणीकृत आहे ते प्राधिकरण	कंपनी निबंधक- मुंबई
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेंटिटी नंबर/लिमिटेड लायबिलिटी आयडेंटिफिकेशन नंबर	[illegible]
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) यांचा पत्ता	नोंदणी पत्ता: [illegible] ४०००१८, मुंबई शहर, मुंबई, महाराष्ट्र, भारत, ४०००१८
६	कॉर्पोरेट कर्जदाराच्या नादारी-नादारी सुरू होण्याची तारीख	२०.११.२०२५ (आदेशाची प्रत २४/११/२०२५ रोजी प्राप्त झाली)
७	नादारी निर्णय प्रक्रिया समाप्तीची अंदाजित तारीख	१९.०५.२०२६ (२४/११/२०२५ पासून १८० दिवस)
८	अंतरिम निर्णय व्यावसायिक म्हणून कृती करणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	नाव: श्री. बालाजी सुमंत [illegible] नोंदणी क्र.: आयबीबीआय/आयपीए-००१/आयपी-[illegible]
९	बोर्डाकडे नोंदणीकृत अंतरिम निर्णय व्यावसायिकांचा पत्ता आणि ई-मेल	नोंदणी पत्ता: [illegible] ईमेल आयडी: ipbalajee2024@gmail.com
१०	अंतरिम निर्णय व्यावसायिकांशी दळणवळण करण्याकरिता वापरावयाचा पत्ता आणि ई-मेल	[illegible] ईमेल: cirp.metropolitan@gmail.com
११	दावे सादर करण्याची अंतिम तारीख	[illegible]
१२	[illegible]	[illegible]
१३	[illegible]	[illegible]
१४	(ए) संबंधित फॉर्म आणि (बी) प्राधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेत	https://www.ibbi.gov.in/home/downloads [illegible]

[illegible]

सही/-
श्री. बालाजी सुमंत [illegible]
नोंदणी क्र. आयबीबीआय/आयपीए-००१/आयपी-[illegible]
दिनांक : २८.११.२०२५ — मेट्रोपॉलिटन इन्फ्राहाऊसिंग प्रायव्हेट लिमिटेडच्या प्रकरणात
ठिकाण : मुंबई — अंतरिम निराकरण व्यावसायिक

शेरिफांची सूचना
स्थावर मिळकतीची लिलाव विक्री
मुंबई येथील न्यायव्यवस्थेच्या उच्च न्यायालयात
साधारण मूळ दिवाणी अधिकारिता
तिच्या वाणिज्यिक विभागात
लवादी निवाडा क्र. १५.०९.२०१७
मधील
वाणिज्यिक निष्पादन अर्ज क्र. २८ सन २०१९

ट्रान्सपोर्ट कॉर्पोरेशन ऑफ इंडिया लिमिटेड — ...दावेदार

विरूद्ध

ग्लोबल लॉजिस्टिक्स प्रा. लि. आणि अन्य — ...उत्तरवादी

वरील नमुद लवादी निवाडा दिनांक १५.०९.२०१७ मधील वाणिज्यिक निष्पादन अर्ज क्र. २८ सन २०१९ मधील सन्माननीय उच्च न्यायालय, मुंबई द्वारे जारी दिनांक ५ मार्च, २०१९ रोजीच्या स्थावर मिळकतीच्या विक्रीसाठी वॉरंटला अनुसरून, लेखा घेण्यासाठी कमिशनर, उच्च न्यायालय, मुंबई द्वारे जारी दिनांक ७ नोव्हेंबर, २०२३ रोजीच्या विक्रीच्या उद्‌घोषणेला अनुसरून आणि सन्माननीय उच्च न्यायालय, मुंबईचे सन्माननीय न्यायाधिश श्री. राजेश एस. पाटील द्वारे मंजुर दिनांक १८ नोव्हेंबर, २०२५ रोजीच्या आदेशाला अनुसरून **१७ डिसेंबर, २०२५ रोजी किंवा पूर्वी सं. ५.०० वा. पर्यंत** शेरीफच्या कार्यालयात पोहोचतील अशा पध्दतीने **मुंबई** येथे देय "मुंबईच्या शेरीफ" च्या नावात काढलेल्या इसारा अनामत रक्कम म्हणून **रु. १०,००,०००/- (रुपये दहा लाख मात्र)** रकमेच्या डिमांड ड्राफ्ट/पे ऑर्डर सह १६/१, मेघाल सर्व्हिस इंडस्ट्रियल इस्टेट, लाला देवीदयाल रोड, मुलुंड (पश्चिम), मुंबई-४०००८० येथील मालकी हक्क कार्यालय परिसर म्हणजेच त्यांच्या स्थावर मिळकतीमधील उत्तरवादी म्हणजेच (१) ग्लोबल लॉजिस्टिक्स प्रा. लि., (२) नंदलाल एम. ठक्कर, (३) प्रतिमा एन. ठक्कर, (४) पारस एन. ठक्कर आणि (५) निधी एन. ठक्कर यांचे हक्क, नामाधिकार आणि हितसंबंधाच्या लिलाव विक्री साठी मुंबईच्या शेरिफनी मोहोरबंद/बंद पाकिटातून प्रस्ताव मागवले आहेत.

विक्री "जसे आहे जेथे आहे तत्त्वाने आणि जसे आहे जे आहे तत्त्वाने" होईल.

प्रस्तावांना सन्माननीय चेंबर न्यायाधिश, न्यायालय खोली क्र. ३५-ए, अॅनेक्स बिल्डिंग, उच्च न्यायालय, मुंबई यांचे समोर **गुरुवार, १८ डिसेंबर, २०२५ रोजी दु. ३.०० वा.** उघडले जाईल आणि विचारांत घेतले जाईल त्यावेळी इच्छा असल्यास प्रस्तावकर्ते हजर राहून त्यांचे प्रस्ताव वाढवू शकतात. इच्छुक प्रस्तावकर्त्यांना सदर मिळकतीचे निरीक्षण **९ डिसेंबर, २०२५ आणि १० डिसेंबर, २०२५ रोजी दु. १.०० ते सं. ४.०० दरम्यान** करू दिले जाईल. कोणतेही कारण न देता कोणताही प्रस्ताव स्वीकारण्याचे किंवा फेटाळण्याचे त्यांचे अधिकार सन्माननीय न्यायालय राखून ठेवत आहे. रु. ५००/- (विना परतावा/विना समायोजन) चे प्रदान केल्यावर कार्यालयीन वेळेत कोणत्याही कामकाजाच्या दिवशी जुनी सचिवालय इमारत (नगर दिवाणी न्यायालय इमारत), तळ मजला, मुंबई विद्यापीठापुढे के. बी. पाटील मार्ग, मुंबई-४०० ०३२ येथे स्थित शेरिफच्या कार्यालयात विक्रीच्या अटी व शर्ती आणि प्रस्तावकर्त्यांनी करावयाच्या हमीपत्राची एक प्रत उपलब्ध होईल.

सदर दिनांक २४ नोव्हेंबर, २०२५

मुंबईचे डेप्युटी शेरिफ
मुंबईच्या शेरिफ साठी

TATA

टाटा कॅपिटल हाऊसिंग फायनान्स लिमिटेड

नोंद. कार्यालय : ११वा मजला, टॉवर ए, पेनिन्सुला बिझनेस पार्क, गणपतराव कदम मार्ग, लोअर परेल, मुंबई - ४०००१३.
सीआयएन क्र. [illegible] संपर्क क्र. (०२२) [illegible]

कब्जा सूचना (स्थावर मिळकतीकरिता)

(सिक्युरिटी इंटरेस्ट एन्फोर्समेंट रूल्स, २००२ च्या नियम ८(१) अन्वये)

[illegible]

दिनांक : २८.११.२०२५ — सही/- प्राधिकृत अधिकारी
ठिकाण: मुंबई — टाटा कॅपिटल हाऊसिंग फायनान्स लिमिटेड करिता